

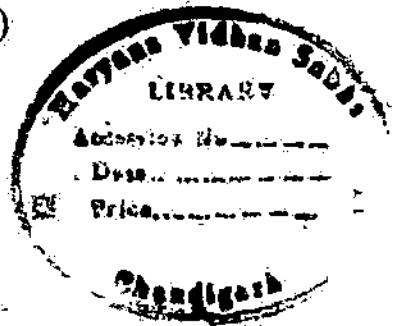
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COMMITTEES

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1997-98

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
1999

PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1997-98 :-

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislative.
7. Committee of Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.

CHANDIGARH

SUMIT KUMAR
Secretary.

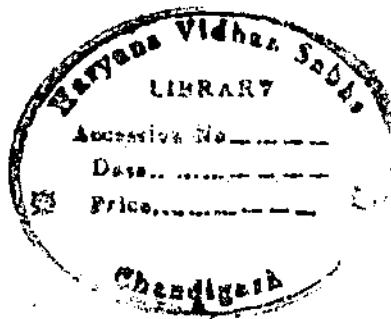


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5.	Committee on Government Assurances.	54-61
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PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 1997-98 was nominated by the Hon'ble Speaker in pursuance to the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 11th March, 1997 to authorising him to nominate the members of the Committee on Public Accounts for the year 1997-98 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. PAC-1/97/115, dated 2nd April, 1997.

2. The Committee fixed/held a total number of 85 meetings during the period under review. The names of the Members and Number of meetings attended by each of the Member are shown in following table :-

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Ram Bhajan Aggarwal, Chairman	23
**2.	Shri Anil Vij, Chairman	42
***3.	Shri Harsh Kumar, Member	-
4.	Shri Nafe Singh Jundla, Member	82
5.	Shri Kapoor Chand Sharma, Member	40
6.	Shri Dhirpal Singh, Member	82
7.	Shri Ashok Kumar, Member	84
8.	Shri Jai Singh Rana, Member	72
9.	Shri Dev Raj Diwan, Member	70
10.	Shri Nirmal Singh, Member	-
****11.	Shri Somvir Singh, Member	15

* Resigned from the Membership & Chairmanship of the Committee w.e.f. 3rd September, 1997 (A.N.) on his appointment as Minister of State, Haryana.

** Nominated as Member and Chairman of the Committee for the remaining period of the year 1997-98 against the vacancy caused by the resignation of Shri Ram Bhajan Aggarwal, M.L.A.

*** Resigned from the Membership of the Committee w.e.f. 3rd September, 1997 (A.N.) on his appointment as Minister of State, Haryana.

**** Nominated as Member of the Committee for the remaining period of the year 1997-98 against the vacancy caused by the resignation of Shri Harsh Kumar, M.L.A.

REPORTS/ACCOUNTS EXAMINED

The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1993-94 and also examined the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1994 (Civil and Revenue Receipts).

Meetings held and Business transacted

The dates of meetings, the number of Members presented and business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted																				
1	2	3	4																				
1.	22nd April, 1997	7	Deputy Secretary, Haryana Vidhan Sabha explained the scope & functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.																				
2.	29th April, 1997	6	The Committee scrutinised the replies received from the Govt. in respect of implementation of observations/recommendations of the transport Department of the following paras of various reports :- <table style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th style="text-align: center;">Paragraphs</th> <th style="text-align: center;">Reports.</th> </tr> </thead> <tbody> <tr><td style="text-align: center;">45</td><td style="text-align: center;">19th</td></tr> <tr><td style="text-align: center;">18</td><td style="text-align: center;">25th</td></tr> <tr><td style="text-align: center;">33</td><td style="text-align: center;">26th</td></tr> <tr><td style="text-align: center;">38</td><td style="text-align: center;">26th</td></tr> <tr><td style="text-align: center;">49</td><td style="text-align: center;">28th</td></tr> <tr><td style="text-align: center;">58</td><td style="text-align: center;">29th</td></tr> <tr><td style="text-align: center;">21</td><td style="text-align: center;">34th</td></tr> <tr><td style="text-align: center;">9</td><td style="text-align: center;">36th</td></tr> <tr><td style="text-align: center;">44</td><td style="text-align: center;">40th</td></tr> </tbody> </table>	Paragraphs	Reports.	45	19th	18	25th	33	26th	38	26th	49	28th	58	29th	21	34th	9	36th	44	40th
Paragraphs	Reports.																						
45	19th																						
18	25th																						
33	26th																						
38	26th																						
49	28th																						
58	29th																						
21	34th																						
9	36th																						
44	40th																						
3.	5th May, 1997	6	(i) The Committee scrutinised the replies received from the Govt. in respect of implementation of observations/recommendations of the Excise and Taxation Department now Commercial Taxes Department of the Following paras of various reports :-																				

1	2	3	4
			<p>Paragraphs</p> <p>28</p> <p>29 & 30</p> <p>47</p> <p>55,57 to 59</p> <p>54, 58, 65 66 to 69</p> <p>46, 47, 50A, 50C,</p> <p>51 to 53 & 55</p> <p>29th</p> <p>Reports.</p> <p>21st</p> <p>21st</p> <p>23rd</p> <p>23rd</p> <p>25th</p> <p>29th</p>
			(ii) The Committee decided to hold its meetings on every Monday & Tuesday at 2.30 P.M. & 10.30 A.M. respectively.
4.	12th May, 1997	7	The Committee scrutinised the replies received from the P.W.D. (B&R) in respect of Paras No. 4.1, 4.2, 4.3, 5.1 & 5.3 (B) of the report of the Comptroller and Auditor General (C&A.G.) of India for the year ended 31st March, 1994 (Civil).
5.	13th May, 1997	6	Oral examination of the Representatives of the P.W.D. (B&R) in respect of para No. 4.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).
6.	19th May, 1997	6	The Committee scrutinised the replies received from the P.W.D.(B&R) in respect of paras of the report of (C&AG) of India for the year ended 31st March, 1994 (Civil).
7.	20th May, 1997	6	Resumption of oral examination of the representatives of the P.W.D.(B&R) in respect of paragraphs No. 4.2, 4.3 and 5.3 of the Report of C&AG of India for the year 31st March, 1994 (Civil).
8.	26th May, 1997	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Irrigation Department in respect of paras No. 4.4 and 5.3 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p>

1	2	3	4
			(iii) The Committee decided to undertake its on-the spot study tour to the Irrigation Projects situated at Talwara/ Beas Dam, Thein Dam Project, Pandoh Dam via. Dalhousie/ Mukerian, Sunder Nagar Bhakra Dam/Nangal Township in Himachal Pradesh from 17th to 21st June, 1997.
9.	27th May, 1997	6	The Committee scrutinised the replies received from the Home Department in respect of para No. 3.9 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).
10.	2nd June, 1997	7	(i) Consideration of paper placed before the Committee. (ii) The Committee scrutinised the replies received from the Home and Technical Education Department in respect of different paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
11.	3rd June, 1997	7	Oral examination of the Representatives of the Home Department in respect of para No. 3.9 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
12.	9th June, 1997	6	The Committee scrutinised the replies received from the Public Health Department in respect of the paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
13.	10th June, 1997	5	The Committee resumed the scrutiny of the replies received from the Public Health Department in respect of the paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
14.	16th June, 1997	7	The Committee decided to undertake its study tour from 17th to 21st June, 1997 to various Irrigation Projects.
15.	17th June, 1997	6	(i) The Committee discussed the agenda fixed for on-the spot study tour to

1	2	3	4
			various Irrigation Projects from 17th to 21st June, 1997.
			(ii) The Committee visited Beas Dam.
16.	18th June, 1997	5	The Committee visited the Ranjit Sagar (Thein) Dam Project.
17.	19th June, 1997	5	The Committee Visited Pandoh Dam.
18.	20th June, 1997	5	The Committee visited Dehar Power Plant, Hyde/Satluj/Daggi Channels etc.
19.	21st June, 1997	5	The Committee visited the Bhakra Dam/ Power Plants and after discussing with the concerned officers of the Bhakra Dam/ Bhakra Power Plant, the Committee made its recommendations/observations to the Government regarding 'Special recruitment exclusively for B.B.M.B. Projects' and the feasibility of sharing power generation etc.
20.	24th June, 1997	5	The Committee resumed the scrutiny of replies received from the Public Health Department in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
21.	30th June, 1997	6	The Committee resumed the scrutiny of replies received from the Public Health Department in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
22.	1st July, 1997	6	(i) Consideration of paper placed before the Committee. (ii) The Committee postponed the oral examination of the representatives of the Public Health Department on the request of the Deptt.
23.	7th July, 1997	6	The Committee partly scrutinised the replies received from the Housing Deptt., in respect of various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).

1	2	3	4
24.	8th July, 1997	6	The Committee resumed the scrutiny of the replies received from the Housing Deptt. in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
25.	14th July, 1997	7	The Committee resumed the scrutiny of replies received from the Public Health Deptt. in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
26.	15th July, 1997	6	Oral examination of the representatives of the Public Health Deptt. in respect of paras No.4.5 & 4.6 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil);
27.	29th July, 1997	6	The committee resumed the scrutiny of replies received from the Housing Deptt. in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
28.	4th August, 1997	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinised the replies received from the Housing Deptt. in respect of the various paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
29.	5th August, 1997	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Agriculture Department. in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
30.	11th August, 1997	7	Oral examination of the representatives of the Housing Deptt. in respect of the paras No.6.8 & 6.9 of the Report of the C&AG

1	2	3	4
			of India for the year ended 31st March, 1994 (Civil).
31.	12th August, 1997	7	Oral examination of the representatives of the Technical Education Deptt. in respect of the paras No.3.7 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
32.	19th August, 1997	5	The Committee partly scrutinised the replies received from the Education Deptt. in respect of the various paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
33.	26th August, 1997	6	(i) The Committee decided to postpone the oral examination of the representatives of the Education Deptt. in respect of the paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil). (ii) The Committee scrutinised the replies received from the Agriculture Deptt. in respect of paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
34.	27th August, 1997	7	Oral examination of the representatives of the Agriculture Deptt. in respect of the paras No. 5.2 & 7.1 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
35.	2nd September, 1997	5	The Committee resumed the scrutiny of partly replies received from the Education Deptt. in respect of various paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
36.	8th September, 1997	4	The Committee resumed the scrutiny of the replies received from the Education Deptt. in respect of various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
37.	9th September, 1997	4	(i) Consideration of papers placed before the Committee.

1	2	3	4										
			(ii) Oral examination of the representatives of the Education Deptt. in respect of paras No. 3.2 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).										
38.	15th September, 1997	7	The Committee scrutinised the replies received from the Government in respect of implementation/of observations/recommendations of the various Departments of the following paras of the various Reports of the Committee:— <u>Medical & Health Deptt.</u> <table data-bbox="521 589 931 690"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>52 & 53</td> <td>34th</td> </tr> <tr> <td>18(b)</td> <td>38th</td> </tr> </tbody> </table> <u>Electronics Deptt.</u> <table data-bbox="572 748 904 776"> <tbody> <tr> <td>13</td> <td>22nd</td> </tr> </tbody> </table> <u>Labour & Employment Deptt.</u> <table data-bbox="572 837 904 865"> <tbody> <tr> <td>41</td> <td>42nd</td> </tr> </tbody> </table>	Paras	Reports	52 & 53	34th	18(b)	38th	13	22nd	41	42nd
Paras	Reports												
52 & 53	34th												
18(b)	38th												
13	22nd												
41	42nd												
39.	16th September, 1997	7	The Committee scrutinised the replies received from the Government in respect of implementation of observations/recommendations of the various Deptts. of the following paras of the various Reports of the Committee:— <u>Home Deptt.</u> <table data-bbox="541 1141 920 1356"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>26</td> <td>28</td> </tr> <tr> <td>26</td> <td>34</td> </tr> <tr> <td>20</td> <td>38</td> </tr> <tr> <td>48,49 & 50</td> <td>42</td> </tr> </tbody> </table>	Paras	Reports	26	28	26	34	20	38	48,49 & 50	42
Paras	Reports												
26	28												
26	34												
20	38												
48,49 & 50	42												
40.	22nd September, 1997	5	The Committee scrutinised the replies received from the Government in respect of implementation of observations/recommendations of the various Deptts. of the following paras of the various Reports										

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of the Committee:--

Tourism Deptt.

Paras	Reports
17	40th

Fisheries Deptt.

31	25th
10	40th

Civil Aviation Deptt.

19	36th
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- | | | | |
|-----|----------------------|---|--|
| 41. | 29th September, 1997 | 6 | (i) Consideration of papers placed before the Committee.
(ii) The Committee scrutinised the replies received from the Food & Supplies Department in respect of the various paragraphs of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil). |
| 42. | 30th September, 1997 | 6 | Resumption of oral examination of the representatives of the Education Department in respect of the paras No. 3.2, 3.3, 3.5, 3.6, 6.3, & 6.4 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil). |
| 43. | 6th October, 1997 | 2 | No business transacted for want of quorum. |
| 44. | 7th October, 1997 | 6 | (i) Consideration of paper placed before the Committee.
(ii) The Committee scrutinised the replies received from the Transport Department in respect of various paras of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil). |
| 45. | 13th October, 1997 | 6 | (i) Consideration of papers placed before the Committee.
(ii) Oral examination of the representatives of the Finance |

1	2	3	4
			Department (Lotteries) in respect of the para No. 3.1 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).
46.	14th October, 1997	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Development Department in respect of para No. 6.5 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p>
47.	22nd October, 1997	7	The Committee resumed the scrutiny of replies received from the Transport Department in respect of various paras of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).
48.	23rd October, 1997	7	<p>(i) Oral examination of the representatives of the Food and Supplies Department in respect of para No. 7.2 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p> <p>(ii) Oral examination of the representatives of the Printing and Stationery Department in respect of para No. 7.3 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil).</p> <p>(iii) The Committee decided to undertake its Study Tour to the States of Orissa, Tamilnadu and Kerala w.e.f. 10th to 23rd December, 1997.</p>
49.	28th October, 1997	7	The Committee scrutinised the replies received from the Town & Country Planning Department in respect of the various paras of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).

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50.	5th November, 1997	7	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Finance Department (Lotteries) in respect of para No. 3.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p>
51.	6th November, 1997	6	<p>Oral examination of the representatives of the Transport Department in respect of the paras No. 7.4, 7.5 & 7.6 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p>
52.	12th November, 1997	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Development Department in respect of the para No. 6.5 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p> <p>(iii) The Committee also made observations to the effect that in order to avoid unnecessary postponements of meetings and wasteful expenditure of the Government. The Committee further desired that necessary instructions in this regard may again be got issued by the Chief Secretary to all the Officers to send their replies to the Committee and Accountant General (Audit), Haryana within the stipulated period positively.</p> <p>(iv) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 21st November, 1997 to scrutinise the replies of various paras of the Reports of the Committee.</p>
53.	13th November, 1997	7	<p>(i) Consideration of papers placed before the Committee.</p>

(ii) The Committee resumed the scrutiny of Replies received from the Finance Department (Lotteries) in respect of para No. 3.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).

54. 19th November, 1997 6

Oral examination of the representatives of the P.W.D. (B&R), Haryana in respect of para No. 5.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).

55. 20th November, 1997 7

(i) Consideration of papers placed before the Committee.

(ii) Oral examination of the representatives of the P.W.D. (Public Health), Haryana in respect of paras No. 4.6 (b) & 4.7 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).

56. 24th November, 1997 8

The Committee scrutinised the replies received from the Government in respect of implementation of observations/recommendations of the Printing and Stationery Department of the following paras of various Reports of the Committee:-

Paras	Reports
3	26th
22, 23	28th
5, 6	36th
42	40th
27	42nd

57. 26th November, 1997 7

(i) Consideration of papers placed before the Committee.

(ii) Resumption of oral examination of the representatives of the Finance Department (Lotteries) in respect of para No. 3.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).

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58.	27th November, 1997	8	The Committee resumed the scrutiny of replies received from the Finance Department (Lotteries) in respect of para No. 3.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).
59.	2nd December, 1997	8	Resumption of oral examination of the representatives of the Finance Department (Lotteries) in respect of para No. 3.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).
60.	5th December, 1997	7	The Committee discussed with the representatives of the Commercial Taxes Department the paras No. 1.4, 1.5, 1.6, 1.8, 2.1, 2.2, 2.3, 2.4, 2.5, 2.6, 2.7, 2.8, 2.9, 2.10, 4.1, 4.3 and 4.4 of the Report of the C&AG of India for the year ended 31st March, 1994 (R.R.).
61.	6th December, 1997	7	The Committee resumed the discussion with the representatives of the Commercial Taxation Department in respect of paras of the Report of the C&AG of India for the year ended 31st March, 1994 (R.R.).
62.	10th December, 1997	8	The Committee framed the questionnaire for holding discussion with the Sister Committee of Orissa, Tamil Nadu and Kerala Legislative Assembly.
63.	12th December, 1997	5	The Committee discussed the matters of common interest with the Sister Committee of Orissa Legislative Assembly.
64.	15th December, 1997	5	The Committee reviewed the discussion held with the Sister Committee Of Orissa Legislative Assembly.
65.	17th December, 1997	5	The Committee discussed the matters of common interests with the Sister Committee of Tamil Nadu Legislative Assembly.
66.	18th December, 1997	5	The Committee reviewed the discussion held with the Sister Committee of Tamil Nadu Legislative Assembly.

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67.	20th December, 1997	5	The Committee discussed the matters concerning the functioning of the Committee with the Additional Secretary of Kerala Legislative Assembly.
68.	23rd December, 1997	6	The Committee reviewed again the discussions held with the Sister Committees of Orissa, Tamil Nadu and Kerala Legislative Assemblies.
69.	1st January, 1998	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Finance Department in respect of para No. 2.3 of the Report of C&AG of India for the year 1993-94 (Civil).</p>
70.	7th January, 1998	8	<p>(i) Oral examination of the representatives of the Town and Country Planning Department/Haryana Urban Development Authority in respect of paras No. 6.10, 6.11 & 7.1 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).</p> <p>(ii) Oral examination of the representatives of the Excise and Prohibition Department in respect of paras No. 1.4, 4.1 & 4.2 of the Report of C&AG of India for the year ended 31st March, 1994 (R.R.).</p>
71.	8th January, 1998	7	<p>(i) The Committee decided to postpone the oral examination of the representatives of the Rural Development Department as the Committee could not go through the replies which were supplied to the Members of the Committee just before holding the meeting for oral examination of the Departmental representatives.</p> <p>(ii) The Committee drafted and finalised its 45th Report for the year 1997-98</p>

1	2	3	4
			on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the year 1993-94.
72.	14th January, 1998	5	<ul style="list-style-type: none"> (i) Oral examination of the representatives of the Medical & Health Deptt. in respect of para No. 3.8 of the Report of the C&AG of India for the year ended 31st March, 1994 (Civil). (ii) Consideration of papers placed before the Committee. (iii) Confirmation of proceedings. (iv) The Committee drafted and finalised its 46th Report for the year 1997-98 on the Report of the C&AG of India for the year ended 31st March, 1994 (Civil and R.R.).
73.	4th February, 1998	4	The Committee scrutinised the replies received from the Rural Development Department in respect of para of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).
74.	18th February, 1998	5	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee. (ii) The Committee scrutinised the replies received from the Development Department in respect of para of the Report of C&AG of India for the year ended 31st March, 1994 (Civil). (iii) The Committee decided to under take the Study Tour of Rajasthan State from 16th to 20th March, 1998.
75.	24th February, 1998	6	The Committee resumed the scrutiny of replies received from the Development Department in respect of the para of the Report of the C&AG of India for the year ended 31st March, 1994.
76.	4th March, 1998	6	The Committee resumed the scrutiny of the replies received from the Development Department in respect of para No. 6.5 of

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77. 5th March, 1998	6	the Report of C&AG of India for the year ended 31st March, 1994 (Civil).	(i) The Committee decided to postpone the oral examination of the representatives of the Development Department in respect of para No. 6.5 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil). (ii) Consideration of paper placed before the Committee.
78. 11th March, 1998	6	(i) Consideration of papers placed before the Committee. (ii) The Committee resumed the scrutiny of the replies received from the Rural Development Deptt. in respect of para No. 6.6 of the Report of C&AG of India for the year ended 31st March, 1994 (Civil).	The Committee discussed its proposed tour programme to the State of Rajasthan commencing from the 16th March to 20th March, 1998.
79. 16th March, 1998	5	Discussion held with the Officer of the Rajasthan Legislative Assembly regarding functioning of the Public Accounts Committee.	The Committee scrutinised the replies received from the Govt. in regard to the implementation of the observations/recommendations of the paras of various Reports of the Committee relating to Commercial Taxes Deptt.
80. 17th March, 1998	5	The Committee resumed the scrutiny of replies received from the Govt. in regard to the implementation of the observations/recommendations of the paras of various Report of the Committee relating to Commercial Taxes Department.	The Committee reviewed the proceedings of the meetings held on 17th, 18th and 19th March, 1998.
81. 18th March, 1998	4		
82. 19th March, 1998	4		
83. 20th March, 1998	4		

1	2	3	4
84.	24th March, 1998	7	The Committee partly scrutinised the replies received from the Govt. in regard to the para of the Report of the C&AG of India for the year ended 31st March, 1998 (Civil) relating to Development Deptt.
85.	30th March, 1998	6	The Committee scrutinised the replies received from the Govt. in respect of implementation of the observations/recommendations of the following paras of various Reports of the Committee relating to Revenue Deptt.:-

Paras	Reports
44	18th
25 & 27	21st
39	22nd
40	23rd
40 & 41	26th
52	28th
62 to 70	29th
59 & 60	32nd
83 to 86	34th
42 to 48	36th
63 to 69	38th

The Committee held meetings at places out side Chandigarh as per detailed below:-

1.	Beas Dam Project, Talwara (Punjab) (Sr. No. 15)	17th June, 1997
2.	Ranjit Sagar (Thein) Dam Project, (Punjab). (Sr. No. 16).	18th June, 1997
3.	Pandoh Dam, Sunder Nagar (H.P.) (Sr. No. 17).	19th June, 1997
4.	Dehar Power Plant, Hydrel/Setluj Channels (H.P.) (Sr. No. 18)	20th June, 1997
5.	Bhakra Dam/Bhakra Power Project (Himachal Pradesh) (Sr. No. 19).	21st June, 1997
6.	New Delhi (Sr. Nos. 56, 68 & 85)	24th November, 24th December, 1997 and 30th March, 1998
7.	Faridabad (Sr. Nos. 60 & 61)	5th and 6th December, 1997
8.	Bhubneshwar (Sr. No. 63)	12th December, 1997

9.	Tirumala (A.P.) (Sr. No. 64)	15th December, 1997
10.	Chennai (Tamil Nadu) (Sr. No. 65)	17th December, 1997
11.	Rameshwaram (Tamil Nadu) (Sr. No. 66)	18th December, 1997
12.	Thieruvanthapuram (Kerala) (Sr. No. 67)	20th December, 1997
13.	Jaipur (Sr. No. 80)	17th March, 1998.
14.	Jodhpur (Sr. No. 81)	18th March, 1998
15.	Jaisalmer (Sr. No. 82)	19th March, 1998
16.	Bikaner (Sr. No. 83)	20th March, 1998

Reports Presented

Under rule 223 of the rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, 45th Report of the Public Accounts Committee on the Appropriation Accounts/Finance Accounts of Haryana Government for the year 1993-94 and 46th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year ended 31st march, 1994 (Civil and Revenue Receipts) were presented to the House on 22nd January, 1998.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1997-98 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 11th March, 1997, authorising him to nominate the members of the Committee on Public Undertakings for the year 1997-98 on 1st April, 1997 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1/CPU/1997-98/119, dated the 2nd April, 1997.

2. The Committee fixed/held total number of 75 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Narpender Singh	38
2.	*Shri Raj Kumar Saini	31
3.	**Shri Sat Narain Lather	2
4.	Shri Anand Kumar Sharma	12
5.	Shri Bhagi Ram	71
6.	Shri Satvinder Singh Rana	66
7.	Shri Dharambir Gauba	49
8.	Shri Anil Vij	42
9.	Shri Om Parkash Jain	60
10.	***Shri Birender Singh	33

* Resigned w.e.f. 3rd September, 1997 on his appointment as Minister of State.

** Resigned w.e.f. 28th May, 1997.

*** Nominated w.e.f. 27th August, 1997.

2. Meetings held and business transacted.

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table:—

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	11th April, 1997	7	The Under Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the Members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	17th April, 1997	6	Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs of 22nd Report of the Committee on Public Undertakings relating to the Haryana Financial Corporation.
3.	22nd April, 1997	8	Scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
4.	29th April, 1997	9	(i) Resumption of scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation. (ii) Consideration of the papers placed before the Committee.
5.	5th May, 1997	2	No business was transacted for want of quorum.
6.	6th May, 1997	8	Postponement of oral examination of representatives of Industries Department in respect of paragraph No. 2A(Review) of the Report of the Comptroller and Auditor

1	2	3	4
			General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries and Export Corporation.
7.	13th May, 1997	7	(i) Scrutiny of the replies received in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam Ltd. (ii) Consideration of papers placed before the Committee.
8.	14th May, 1997	7	Condolence resolution passed by the Committee regarding the untimely and tragic death of Shri Harminder Singh Minister for Animal Husbandary and Dairy Development, Haryana.
9.	20th May, 1997	5	Resumption of oral examination of the representatives of the Industries Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller & Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
10.	21st May, 1997	5	Scrutiny of the remaining part of the replies received in regard to paragraph No. 2A (Review) of the Report of the Comptroller & Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
11.	27th May, 1997	8	Resumption of scrutiny of the replies received in respect of paragraph No. 2B (Review) of the Report of the Comptroller & Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam Ltd.
12.	28th May, 1997	7	Resumption of scrutiny of the replies received in respect of paragraph No. 2B (Review) of the Report of the Comptroller

1	2	3	4
			& Auditor General of India for the year 1994-95 (Commercial) relating to Haryana Harijan Kalyan Nigam Ltd.
13.	3rd June, 1997	7	Scrutiny of replies received in respect of paragraph Nos. 4.1.1 and 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to Haryana Agro Industries Corporation.
14.	12th June, 1997	6	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph Nos. 4.2.1 and 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to Haryana Police Housing Corporation Ltd.
15.	18th June, 1997	8	Scrutiny of the replies received in respect of paragraph No. 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Tourism Corporation.
16.	25th June, 1997	6	Scrutiny of the replies received in regard to the implementation of the recommendations/ observations contained in the outstanding paragraphs of 17th and 22nd Reports of the Committee on Public Undertakings relating to the Haryana Financial Corporation.
17.	26th June, 1997	6	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of the 34th and 37th Reports of the Committee on Public Undertakings relating to the Haryana Financial Corporation.
18.	1st July, 1997	7	(i) Oral examination of the representatives of the Industries Department in respect of paragraph

1	2	3	4
			Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
			(ii) Postponement of oral examination of the representatives of the Industries Department fixed for 2nd July in respect of paragraph No. 2A (Review) of the Report of the Comptroller & Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
19.	2nd July, 1997	5	Scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller & Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
20.	8th July, 1997	5	Oral examination of the representatives of Agriculture Department in respect of paragraph Nos. 4.1.1 and 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Agro Industries Corporation.
21.	9th July, 1997	6	Scrutiny of the replies received in respect of paragraph Nos. 4.4.1, 4.4.2 and 4.4.3 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
22.	14th July, 1997	7	Condolence resolution passed by the Committee regarding sad demise of Shri Attar Singh, former M.L.A. father of Shri Narpender Singh, M.L.A., Chairman of the Committee on Public Undertakings.
23.	30th July, 1997	7	Scrutiny of the replies received in respect of paragraph Nos. 4.4.4, 4.4.5 and 4.4.6 of the Report of the Comptroller and Auditor

1	2	3	4
			General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
24.	5th August, 1997	5	Scrutiny of the replies received in respect of paragraph Nos. 4.4.7 and 4.4.10 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
25.	12th August, 1997	5	Consideration of the papers placed before the Committee.
26.	13th August, 1997	6	Scrutiny of the replies received in respect of paragraph Nos. 4.4.1 and 4.4.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
27.	19th August, 1997	6	Consideration of the papers placed before the Committee.
28.	20th August, 1997	6	Scrutiny of the replies received in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
29.	26th August, 1997	4	Oral examination of the representatives of Power Department in respect of paragraph Nos. 4.4.1 and 4.4.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
30.	27th August, 1997	6	Oral examination of the representatives of Power Department in respect of paragraph Nos. 4.4.3 and 4.4.4 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
31.	2nd September, 1997	7	Oral examination of the representatives of the Home Department in respect of paragraph Nos. 4.2.1 and 4.2.2 of the

1	2	3	4
			Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Police Housing Corporation.
32.	3rd September, 1997	7	Scrutiny of the replies received in respect of paragraph Nos. 4.5.1 and 4.5.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Financial Corporation.
33.	9th September, 1997	6	Oral examination of the representatives of the Industries Department in respect of paragraph Nos. 4.5.1 and 4.5.2 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Financial Corporation.
34.	10th September, 1997	5	Scrutiny of the replies received in respect of paragraph Nos. 4.4.5 and 4.4.6 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
35.	16th September, 1997	5	Oral examination of the representatives of Power Department in respect of paragraph Nos. 4.4.5, 4.4.6, 4.4.7 and 4.4.10 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
36.	17th September, 1997	7	Scrutiny of the replies received in respect of paragraph Nos. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to Haryana Land Reclamation & Development Corporation.
37.	24th September, 1997	5	Scrutiny of the replies received in respect of paragraph Nos. 4.4.8 and 4.4.9 of the Report of the Comptroller and Auditor General of India for the year 1994-95

1	2	3	4
			(Commercial) relating to the Haryana State Electricity Board.
38.	30th September, 1997	5	Consideration of the papers placed before the Committee.
39.	1st October, 1997	5	Resumption of scrutiny of the replies received in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam.
40.	7th October, 1997	7	Consideration of the papers placed before the Committee.
41.	8th October, 1997	7	Resumption of scrutiny of the replies received in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam.
42.	14th October, 1997	5	Resumption of oral examination of the representatives of Social Welfare and Welfare of S.Cs & B.Cs Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam.
43.	15th October, 1997	4	Scrutiny of the replies received in respect of remaining part of the paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam.
44.	21st October, 1997	5	(i) Oral examination of the representatives of Tourism Department in respect of paragraph No.4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to Haryana Tourism Corporation.

1	2	3	4
			(ii) Oral examination of the representatives of Social Welfare and Welfare of S.Cs & B.Cs Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana Harijan Kalyan Nigam.
45.	22nd October, 1997	5	Scrutiny of the replies received in respect of paragraph Nos. 4.4.8 and 4.4.9 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to Haryana State Electricity Board.
46.	27th October, 1997	5	Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
47.	4th November, 1997	5	Postponement of oral examination of the representatives of the Power Department in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
48.	5th November, 1997	5	Resumption of scrutiny of the remaining part of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
49.	11th November, 1997	4	Postponement of oral examination of the representatives of the Power Department in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.

1	2	3	4
50.	12th November, 1997	5	Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
51.	18th November, 1997	5	Oral examination of the representatives of the Industries Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
52.	19th November, 1997	5	Consideration of the papers placed before the Committee.
53.	24th November, 1997	3	Scrutiny of replies received in respect of remaining part of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
54.	25th November, 1997	5	Resumption of scrutiny of replies received in respect of remaining part of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Small Industries & Export Corporation.
55.	1st December, 1997	5	<p data-bbox="514 1203 969 1260">(i) Consideration of the papers placed before the Committee.</p> <p data-bbox="514 1284 969 1533">(ii) Postponement of oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.4.8 and 4.4.9 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.</p>

1	2	3	4
56.	2nd December, 1997	5	Scrutiny of the replies received in respect of paragraph Nos. 4.1.1 and 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Concast Limited.
57.	8th December, 1997	1	No business was transacted for want of quorum.
58.	9th December, 1997	3	Scrutiny of the replies received in respect of paragraph Nos. 4.1.3 and 4.1.4 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Concast Limited.
59.	15th December, 1997	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.</p>
60.	16th December, 1997	6	Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
61.	22nd December, 1997	5	Postponement of oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.4.8 and 4.4.9 of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
62.	23rd December, 1997	5	Scrutiny of the replies received in respect of paragraph No. 4.8.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to Haryana Financial Corporation.

1	2	3	4
63.	29th December, 1997	4	Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
64.	6th January, 1998	4	Oral examination of the representatives of the Power Department in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) relating to the Haryana State Electricity Board.
65.	12th January, 1998	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Confirmation of proceedings.</p> <p>(iii) The Committee drafted its 43rd Report on the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial).</p>
66.	13th January, 1998	6	The Committee finalized its 43rd Report on the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial).
67.	2nd February, 1998	3	Scrutiny of the replies received in respect of paragraph No. 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Handloom and Handicrafts Corporation Limited.
68.	9th February, 1998	1	No business was transacted for want of quorum.
69.	17th February, 1998	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of paragraph No. 4.4.1 of the</p>

1	2	3	4
			Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Small Industries and Export Corporation Limited.
70.	23rd February, 1998	4	Resumption of scrutiny of replies received in respect of paragraph No. 4.4.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Small Industries and Export Corporation Limited.
71.	4th March, 1998	3	Scrutiny of the replies received in respect of paragraph No. 4.2.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
72.	11th March, 1998	4	Resumption of scrutiny of the replies received in respect of paragraph No. 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
73.	18th March, 1998	6	Scrutiny of the replies received in respect of paragraph No. 4.2.3 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
74.	24th March, 1998	6	Resumption of scrutiny of the replies received in respect of paragraph No. 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.

1	2	3	4
75.	30th March, 1998	- 5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of scrutiny of the replies received in respect of paragraph No. 4.8.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Financial Corporation.
4.	Meetings held at places other than Chandigarh/Haryana.		
	1. Shimla (Sr. No. 16 & 17)		25th and 26th June, 1997.

5. Presentation of Report

43rd Report of the Committee on the Report of the Comptroller and Auditor General of India for the year 1994-95 (Commercial) was presented to the House.

6. A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1997-98 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 11th March, 1997 and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1997-98/116 dated 2nd April, 1997.

2. Shri Sat Pal Sangwan was appointed as Chairman of the Committee.
3. The Committee fixed/held a total number of 48 sittings during the period under review.
4. The names of Members and number of meetings attended by each of them are shown in the table given below :-

Sr. No.	Name of Member	Number of sittings attended
1.	Shri Sat Pal Sangwan	27
2.	Shri Somvir Singh	27
3.	Shri Kartar Singh Bhadana	-
4.	Shri Ram Bhaj	2
5.	Shri Anand Kumar	13
6.	Shri Mani Ram	46
7.	Shri Ram Pal Majra	47
8.	Shri Akram Khan	11
9.	Capt. Ajay Singh Yadav	44

Meetings held and Bussiness transacted

The dates of meetings, the number of members present and the bussiness transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	8th April, 1997	8	The Committee's Deputy Secretary explained the Scope and function of the Committee on Estimates to its Members.
2.	15th April, 1997	6	The Committee scrutinised the replies received from the various departments in respect of recommendations/observations made by the Committee.

1	2	3	4
3.	23rd April, 1997	7	The Committee selected the Agriculture, Development & Panchayats and P.W.D. (B&R) Departments for scrutiny oral examination of the budget estimates for the year 1997-98 of those departments.
4.	30th April, 1997	7	<ol style="list-style-type: none"> <li data-bbox="516 367 972 391">1. Papers placed before the Committee. <li data-bbox="516 423 972 675">2. The Committee decided to postpone the oral examination of P.W.(Public Health) Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 28th Report of the Committee on Estimates for the year 1995-96.
5.	5th May, 1997	6	<ol style="list-style-type: none"> <li data-bbox="516 708 972 732">1. Papers placed before the Committee. <li data-bbox="516 764 972 1016">2. The Committee orally examined the representatives of the P.W.(Public Health) Department in regard of implementation of the outstanding recommendations/observations contained in various paragraphs of the 28th Report of the Committee for the year 1995-96.
6.	14th May, 1997	5	The Committee on Estimates passed the Condolance resolution on the sad demise of Sh. Harmohinder Singh, Minister for Animal Husbandry, Haryana.
7.	21st May, 1997	4	<ol style="list-style-type: none"> <li data-bbox="516 1203 972 1227">1. Papers placed before the Committee. <li data-bbox="516 1260 972 1568">2. The Committee scrutinised the replies received from the Government in regard to the implementation of outstanding observations/recommendations of various paragraphs of 27th Report of the Committee for the year 1994-95 as contained in Appendix-II of the 29th Report of the Committee for the year 1996-97 relating to Co-operation Department.

1	2	3	4
8.	27th May, 1997	4	The Committee scrutinised the replies received from the Government in regard to implementation of the outstanding observations/recommendations of various paragraphs of 27th Report of the Committee for the year 1994-95 as contained in the Appendix-II of 29th Report of the Committee for the year 1996-97 relating to Co-operation Department.
9.	4th June, 1997	3	The Committee orally examined the representatives of the P.W.(Public Health) Department regarding implementation of outstanding observations/recommendations of various paragraphs of the 28th Report of the Committee for the year 1995-96 relating to P.W. (Public Health) Department.
10.	11th June, 1997	5	<ol style="list-style-type: none"> <li data-bbox="602 813 1042 846">1. Papers placed before the Committee. <li data-bbox="602 878 1042 1170">2. The Committee orally examined the representatives of the Transport Department in regard to implementation of various paragraphs of the 27th Report of the Committee for the year 1994-95 as contained in Appendix-II of the 29th Report of the Committee for the year 1996-97 relating to the Transport Department.
11.	18th June, 1997	7	<ol style="list-style-type: none"> <li data-bbox="602 1203 1042 1235">1. Papers placed before the Committee. <li data-bbox="602 1268 1042 1544">2. The Committee orally examined the representatives of Cooperation Department regarding implementation of the outstanding recommendations/ observations of the various paragraphs of the 27th Report of the Committee for the year 1994-95 as contained in Appendix-II of the 29th Report of the Committee for the year 1996-97.

1	2	3	4
12.	25th June, 1997	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee desired that the Commissioner & Secretary to Govt., Haryana, Irrigation & Power Deptt. may be asked to Supply the quarterly progress report for the quarter ending 31st March, 1997 without any further delay and to attend the meeting on the dates fixed.
13.	2nd July, 1997	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee decided to postpone the oral examination of the representatives of the Social Welfare Department regarding the implementation of outstanding observations /recommendations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to said Department.
14.	9th July, 1997	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the Irrigation Department regarding implementation of various paragraphs of the 25th Report of the Committee relating to said Department.
15.	16th July, 1997	6	<p>The Committee orally examined the representatives of Food & Supply Department regarding implementation of the outstanding recommendations/ observations relating to paragraph No. 41 (i) (consisting CONFED) of the 27th Report of the Committee for the year 1994-95.</p>
16.	30th July, 1997	6	<p>The Committee orally examined the representatives of the Development Department and Panchayats Department in regard to non supply of Budget Material for the year 1997-98 relating to the said Departments.</p>

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17.	5th August, 1997	3	The Committee orally examined the representatives of Forest Department in regard to implementation of outstanding observations/recommendations of the 24th Report of the Committee relating to said Department.
18.	13th August, 1997	4	The Committee scrutinised the Budget Material for the year 1997-98 relating to the Horticulture Department and drafted questionnaire.
19.	20th August, 1997	6	<ol style="list-style-type: none"> <li data-bbox="568 540 1027 565">1. Papers placed before the Committee. <li data-bbox="568 594 1027 748">2. The Committee orally examined the representatives of the P.W.D.(B&R) for non-supply of the Budget Material on Budget Estimates for the year 1997-98 relating to said Department.
20.	27th August, 1997	5	The Committee drafted and finalised the questionnaire of the Budget Material for the year 1997-98 relating to Panchayats Department.
21.	3rd September, 1997	4	The Committee orally examined the representatives of Animal Husbandry Department in regard to implementation of the outstanding observations/recommendations of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.
22.	10th September, 1997	4	The Committee scrutinised the material of the Budget Estimates for the year 1997-98 received from the Public Health Deptt.
23.	17th September, 1997	4	The Committee orally examined the representatives of the Social Welfare Deptt., regarding to implementation of outstanding recommendations/ observations of various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to Social Welfare Department.

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24.	24th September, 1997	4	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the Irrigation Department regarding implementation of various outstanding observations/recommendations of the Committee as contained in the 29th Report relating to said Department.
25.	1st October, 1997	3	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee drafted and finalised the questionnaire on the Budget Material for the year 1997-98 relating to the Development Department.
26.	8th October, 1997	5	The Committee decided to postpone the oral examination of the Health Department.
27.	15th October, 1997	3	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The Committee scrutinised the material of Panchayats Department on the Budget Estimates for the year 1997-98.
28.	22nd October, 1997	3	The Committee decided to cancel the meeting with all Administrative Secretaries fixed regarding the budget proposals expenditure etc.
29.	29th October, 1997	4	The Committee decided to postpone the oral examination of the representatives of the Panchayats Department in respect of replies to the Committee's Questionnaire for the year 1997-98.
30.	5th November, 1997	3	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the Agriculture Department and Horticulture Deptt., regarding non-supply of the replies to the Committee's Questionnaire for the year 1997-98.

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31.	12th November, 1997	5	The Committee orally examined the representatives of the Health Department in respect of replies of the various paragraphs of the 29th Report of the Committee for the year 1996-97 of the Health Deptt.
32.	17th November, 1997 (New Delhi)	4	The Committee scrutinised the replies to the Questionnaire on the Budget Estimates for the year 1997-98 of Horticulture Department.
33.	19th November, 1997	5	The Committee orally examined the representatives of the Panchayats Deptt. in respect of replies to the Committee's Questionnaire for the year 1997-98 relating to Panchayats Department.
34.	26th November, 1997	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee decided to postpone the oral examination of Panchayats Department.
35.	3rd December, 1997	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the Panchayats Deptt., in respect of replies to the Committee's Questionnaire for the year 1997-98 relating to Panchayats Department.
36.	10th December, 1997	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee partly scrutinised the replies to the Questionnaire of the Committee on the Budget Estimates for the year 1997-98 of the Agriculture Department.
37.	17th December, 1997	6	The Committee partly scrutinised the replies received from the Agriculture Department.
38.	24th December, 1997	3	The Committee orally examined the representatives of the Agriculture Department in respect of the Committee's Questionnaire for the year 1997-98 relating to Agriculture Department.

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39.	31st December, 1997	3	The Committee orally examined the representatives of the Agriculture Department in respect of replies to the Committee's Questionnaire for the year 1997-98 of Agriculture Department.
40.	7th January, 1998	3	The Committee orally examined the representatives of the Agriculture Department in respect of the replies to the Committee's Questionnaire for the year 1997-98 of Agriculture Department.
41.	14th January, 1998	4	The Committee drafted and finalised 30th Report on the Budget Estimates for the year 1997-98 relating to the Panchayats and Agriculture Departments.
42.	19th January, 1998	3	<ol style="list-style-type: none"> <li data-bbox="536 687 991 874">1. The Committee examined the representatives of the Finance Department alongwith various departments with regard to Supplementary Estimates for the year 1997-98. <li data-bbox="536 901 991 994">2. The Committee drafted and finalised its Report on the Supplementary Estimates for the year 1997-98.
43.	24th February, 1998	4	The Committee passed the condolence resolution on sad demise of former Speaker Haryana Vidhan Sabha, Shri Ishwar Singh.
44.	5th March, 1998	3	The Committee scrutinised the replies received from the Government in regard to implementation of various paragraphs of 27th Report of the Committee for the year 1997-98 relating to Cooperation Department.
45.	11th March, 1998	3	The Committee scrutinised the replies received from the Health Department in regard to implementation of various paragraphs of 29th Report of the Committee on Estimates for the year 1997-98 of Health Department.

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46.	18th March, 1998	3	The Committee scrutinised the replies received from the Government in regard to implementation of various paragraphs of 25th Report of the Committee on Estimates for the year 1992-93 of Irrigation Department.
47.	25th March, 1998	3	The Committee scrutinised the replies received from the Government in regard to implementation of various paragraphs of 25th Report of the Committee on Estimates for the year 1992-93 of Irrigation Department.
48.	30th March, 1998	3	The Committee scrutinised the replies received from the Government in regard to various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to Social Welfare Department.

During the period under review the Committee presented the following Reports to the House.

Sr. No.	By whom presented	Date of presentation	Subject
1.	Chairman	20-1-1998	Report of the Committee on Estimates on the Supplementary Estimates for the year 1997-98.
2.	Chairman	22-1-1998	30th Report of the Committee on Estimates for the year 1997-98.

Meetings held at places other than Chandigarh.

The details of the meetings of the Committee held at Places other than Chandigarh are given below:-

Sr. No.	Date	Place
1.	17th November, 1997	Haryana Bhawan, New Delhi.

A record of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES.

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1997-98 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 11th March, 1997 authorising the Hon'ble Speaker to nominate the Members of the Committee. Shri Kapoor Chand, M.L.A. was appointed as a Chairman of the Committee by the Hon'ble Speaker on 1st April, 1997.

The names of the Members of the Committee and number of meetings attended by each of them out of the total number of 53 meetings (this number included seven meetings when business could not be transacted for want of quorum) held during the period under review are given below:—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Kapoor Chand, Chairman	22
*2.	Shri Jaswant Singh (Narnaund)	9
**3.	Smt. Kanta	4
4.	Shri Azad Mohd.	11
5.	Shri Virender Pal Ahlawat	51
6.	Ch. Risal Singh	48
7.	Shri Dillu Ram	45
8.	Shri Narender Sharma	2
9.	Shri Randeep Singh Surjewala	32
***10.	Shri Anand Kumar Sharma	1
****11.	Shri Bijender Singh Kadyan	3

* *Shri Jaswant Singh (Narnaund), M.L.A. resigned from the Membership of the Committee w.e.f. 3rd September, 1997 on his appointment as Minister.*

** *Smt. Kanta, M.L.A. resigned from the membership of the Committee w.e.f. 3rd September, 1997 on her appointment as State Minister.*

*** *Shri Anand Kumar Sharma, M.L.A. nominated as Member to serve on the Committee w.e.f. 15th October, 1997 for the remaining period of the year 1997-98.*

**** *Shri Bijender Singh Kadyan, M.L.A. nominated as Member to serve on the Committee w.e.f. 15th October, 1997 for the remaining period of the year 1997-98.*

Meeting held on and Business transacted

The details showing dates of meetings, the number of Members present and the business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	24th April, 1997	5	Welcome address to the Committee by the Under Secretary, Haryana Vidhan Sabha.
2.	30th April, 1997	6	<p>(i) The Committee passed the following resolutions.</p> <p>(a) that all the Heads of Department should comply with the directions of the Committee without fail. If somehow there is valid reason that he cannot do it then he should send a letter to the Committee explaining as to why the compliance of the directions are not possible.</p> <p>(b) if the Head of the department is not in station then the second Officer in line in the Department should send a letter to the Committee explaining as to why the compliance of the directions of the Committee is not possible.</p> <p>(c) if both these things are not done then the Committee would write to the Chief Secretary that adverse entry be made in his A.C.R. for negligence of duty.</p> <p>(ii) The Committee selected three departments/Autonomous bodies for examination in respect of reservation/representation of Scheduled Castes and Scheduled Tribes.</p>
3.	6th May, 1997	5	(i) Consideration of papers placed before the Committee.

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			(ii) The Committee postponed the Oral examination of Education Department.
4.	14th May, 1997	2	The meeting was adjourned for want of quorum and no business was transacted.
5.	21st May, 1997	6	(i) Consideration of the papers placed before the Committee. (ii) The Committee passed the condolence resolution on the demise of Sardar Harminder Singh Retole, Animal Husbandary Minister, Haryana.
6.	28th May, 1997	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Education Department.
7.	3rd June, 1997	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Health Department with regard to non-supply of material in respect of representation/reservation of the Scheduled Castes and Scheduled Tribes in the Health Department. (iii) The Committee made the observation regarding various Welfare Schemes pertaining to the Scheduled Castes and Scheduled Tribes. (iv) The Committee fixed the date of oral examination of the Deputy Commissioners of various Districts regarding the non-implementation of

1	2	3	4
			various schemes in the respective district relating to the Scheduled Castes and Scheduled Tribes.
8.	11th June, 1997	4	Consideration of papers placed before the Committee.
9.	18th June, 1997	4	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the material received from the Irrigation & Power Department in respect of implementation recommendations/ observations as contained in the 22nd Report concerning the Haryana State Electricity Board.
10.	25th June, 1997	5	(i) Consideration of papers placed before the Committee. (ii) The Committee discussed the matter regarding the making up of shortfall in the vacancies/posts meant for Scheduled Castes persons. (iii) The Committee scrutinised the material received from the Commissioner and Secretary to Govt. Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Co-operation Department. (iv) The Committee scrutinised the material received from the Commissioner and Secretary to Govt. Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 22nd Report concerning the Haryana State Cooperative Supply and Marketing Federation Limited.

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11.	1st July, 1997	4	The Committee scrutinised the material received from the Commissioner and Secretary to Govt. Haryana, Transport Department in respect of implementation of recommendations/observations as contained in its 22nd Report concerning the Transport Department.
12.	8th July, 1997	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 22nd Report concerning the Haryana State Electricity Board.</p>
13.	15th July, 1997	6	The Committee discussed the matter with the Joint Secretary, General Administration regarding making up of shortfall in the vacancies/posts meant for Scheduled Castes persons.
14.	29th July, 1997	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee discussed the matter with the Legal Remembrancer, Legislative Department and the Joint Secretary, General Administration regarding making up of shortfall in the vacancies/posts meant for Scheduled Castes persons.</p> <p>(iii) The Committee framed the Questionnaire in respect of Health Department.</p>
15.	30th July, 1997	6	Consideration of papers placed before the Committee.
16.	4th August, 1997	5	Oral examination of the Deputy Commissioner, Panchkula with regard to non-implementation of various schemes in the Panchkula district.

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17.	5th August, 1997	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Deputy Commissioner, Ambala with regard to the implementation of various schemes of the Government posts, 1972 period in the State.
18.	12th August, 1997	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Deputy Commissioner, Yamunanagar with regard to non-implementation of various schemes in the Yamunanagar District.
19.	13th August, 1997	5	Oral examination of the Commissioner & Secretary to Govt., Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Co-operation Department.
20.	19th August, 1997	4	Consideration of papers placed before the Committee.
21.	20th August, 1997	5	(i) The Committee decided to postpone the oral examination of the Deputy Commissioner, Kaithal. (ii) Oral examination of the Deputy Commissioner, Karnal with regard to non-implementation of various schemes in the Karnal District.
22.	26th August, 1997 (1st sitting)	4	The Committee discussed the matter regarding the common interest with the Sister Committee of Kerala Legislative Assembly.
22A.	26th August, 1997 (2nd sitting)	4	(i) Consideration of papers placed before the Committee. (ii) The Committee postponed the oral examination of the Deputy Commissioner, Hisar and fixed the

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			next meeting of Deputy Commissioner, Hisar for 27th August, 1997.
23.	27th August, 1997	3	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Deputy Commissioners, Hisar and Fatehabad with regard to non-implementation of various schemes in the respective Districts.</p> <p>(iii) Oral examination of the Deputy Commissioner, Jind with regard to non-implementation of various schemes in the Jind District.</p>
24.	2nd September, 1997	3	(i) Consideration of papers placed before the Committee.
25.	3rd September, 1997	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Deputy Commissioner, Bhiwani with regard to non-implementation of various schemes in the said District.</p>
26.	9th September, 1997	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Deputy Commissioner, Faridabad with regard to non-implementation of various schemes in the Faridabad District.</p>
27.	10th September, 1997	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Deputy Commissioner, Kurukshetra with regard to non-implementation of various schemes in the Kurukshetra District.</p> <p>(iii) Oral examination of the Deputy Commissioner, Gurgaon with regard</p>

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			to non-implementation of various schemes in Gurgaon District.
28.	16th September, 1997	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Town and Country Planning Department with regard to implementation of various schemes in the said Department.</p>
29.	17th September, 1997	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Deputy Commissioner, Rohtak with regard to non-implementation of various schemes in the Rohtak District.</p>
30.	24th September, 1997	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Deputy Commissioner, Sonapat with regard to non-implementation of various schemes in Sonapat District.</p> <p>(iii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Mines & Geology Department regarding appalling condition of Labourers in the Mines.</p>
31.	25th September, 1997	2	The meeting was adjourned for want of quorum and no business was transacted.
32.	30th September, 1997	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Irrigation and Power Department in respect of implementation of recommendations/ observations as contained in the 21st Report of the Committee concerning the Haryana State Electricity Board.</p>

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33.	1st October, 1997	2	The meeting was adjourned for want of quorum and no business was transacted.
34.	7th October, 1997	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Deputy Commissioner, Rewari with regard to non-implementation of various schemes in Rewari District.
35.	8th October, 1997	4	Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Home Department was postponed.
36.	14th October, 1997	3	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Deputy Commissioner, Rohtak with regard to non-implementation of various schemes in the Rohtak District. (iii) The Committee decided to hold its meetings on 11th & 12th November, 1997 at Shimla (H.P.).
37.	15th October, 1997	4	Oral examination of the Commissioner & Secretary to Govt., Haryana, Environment Department was postponed.
38.	21st October, 1997	3	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Deputy Commissioner, Panchkula with regard to non-implementation of various schemes in the Panchkula District. (iii) The Committee decided to undertake the study tour to the States of Karnataka, Kerala and Tamilnadu w.e.f. 25-11-1997.
39.	22nd October, 1997	2	The meeting was adjourned for want of quorum and no business was transacted.
40.	28th October, 1997	4	(i) Consideration of papers placed before the Committee.

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			(ii) Oral examination of the Deputy Commissioner, Panipat in regard to non-implementation of various schemes in the Panipat District.
41.	4th November, 1997	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Environment Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.
42.	11th November, 1997	3	The Committee scrutinised the material received from the Govt. in regard to implementation of recommendations/observations as contained in the 22nd Report of the Committee relating to Industrial Training and Vocational Education Department.
43.	12th November, 1997	3	The Committee scrutinised the replies received from the Govt., in regard to the implementation of recommendations/observations as contained in the 22nd Report of the Committee relating to Public Works (B&R) Department.
44.	18th November, 1997	4	(i) Consideration of papers placed before the Committee (ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Public Works (B&R) Department.
45.	25th November, 1997	2	Meeting was adjourned for want of quorum and no business was transacted.

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46.	2nd December, 1997	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Local Bodies Department in respect of implementation of recommendations/ observations as contained in its 22nd Report concerning the said department.</p> <p>(iii) The Committee decided to hold its next meetings on 23rd & 24th December, 1997 in the Haryana Bhawan, New Delhi.</p>
47.	9th December, 1997	4	<p>Oral examination of the Commissioner & Secretary to Govt., Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Haryana State Cooperative Supply and Marketing Federation Limited.</p>
48.	16th December, 1997	5	<p>Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Industrial Training and Vocational Education Department with regard to the implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Industrial Training and Vocational Education Department</p>
49.	23rd December, 1997	4	<p>Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Local Bodies Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Local Bodies Department.</p>
50.	30th December, 1997	2	<p>The meeting was adjourned for want of quorum and no business was transacted.</p>

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51.	6th January, 1997.	2	The meeting was adjourned for want of quorum and no business was transacted.
52.	13th January, 1997	6	Drafting and finalisation of the Report of the Committee.
53.	30th March, 1997.	6	The Committee scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Transport Department in respect of implementation of recommendations/observations as contained in the 22nd Report of the Committee concerning the Transport Department.

Report Presented

The Committee presented its Twenty Third Report of the Committee for the year 1997-98 to the House on 22nd January, 1998.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 1997-98 consisting of nine members was nominated by the Speaker, Haryana Vidhan Sabha on 1st April, 1997 vide notification No. CB/A-1/97-98/118, dated 2nd April, 1997.

2. Shri Krishan Lal, M.L.A. was appointed as Chairman of the Committee.
3. Sarvshri Bhim Sain Mehta and Balwant Singh Maina was also nominated to serve on the Committee as special invitee on 25-4-1997 and notified vide this Secretariat No. CB/A-1/97-98/122 dated 25th April, 1997.
4. The names of the Members of the Committee and number of meetings attended by each of them out of the total number of 61 meetings held during the period under review are given below :-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Krishan Lal	60
2.	Shri Somvir Singh	48
3.	Shri Sat Pal Sangwan	34
4.	Shri Relu Ram	24
5.	Shri Chander Bhatia	57
6.	Shri Ramesh Kashyap	56
7.	Shri Ram Phal Kundu	60
8.	Shrimati Kartar Devi	46
9.	Shri Kailash Chander Sharma	43
	Special Invitee	
1.	Shri Balwant Singh Maina	56
*2.	Shri Bhim Sain Mehta	18

* Shri Bhim Sain Mehta, M.L.A. who was nominated as special Invitee to serve on the Committee on Government Assurances resigned from the Committee w.e.f. 4th September, 1997 on his appointment as a Minister of State, Haryana.

Meetings held and Business transacted

The details showing the dates of meetings, the number of members present and the business transacted at each meetings are given below:-

Sr. No.	Date of Meeting	Number of members including special invitee present	Business transacted
1	2	3	4
1.	11th April, 1997	6	Deputy Secretary, Haryana Vidhan Sabha explained the scope & functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	17th April, 1997	6	Scrutiny of the replies received from the Education Department in respect of implementation of the outstanding assurances contained in its 28th Report.
3.	22nd April, 1997	8	The Committee discussed the matters of common interest with its counter-parts of the Andhra Pradesh Legislative Assembly.
4.	29th April, 1997	11	Scrutiny of the replies received from the Revenue Department in respect of implementation of the outstanding assurances of the 28th Report.
5.	5th May, 1997	8	Scrutiny of the replies received from the Irrigation & Power Department in respect of implementation of the outstanding Assurances contained in its 28th Report.
5.	13th May, 1997	10	(i) Consideration of the communication received from the Secretary, Madhya Pradesh Vidhan Sabha Secretariat. (ii) Oral examination of the representatives of the Revenue Department in respect of outstanding Assurances No. 37 to 52 of 28th Report.
7.	20th May, 1997	11	Scrutiny of the replies received from the Power Department in respect of implementation of the outstanding assurances contained in its 28th Report.

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			(ii) The Committee decided to hold its meetings at Shimla on 4th & 5th June, 1997.
8.	27th May, 1997	9	Scrutiny of the replies received from the various Govt. Departments in respect of the implementation of the outstanding assurances as contained in its 28th Report.
9.	3rd June, 1997	10	Scrutiny of the replies received from the various Govt. Departments in respect of the implementation of the outstanding assurances as contained in the 28th Report.
10.	4th June, 1997 (Shimla)	8	Scrutiny of the statement of the Assurance given by the Ministers on the floor of the House during the session held in the month of November, 1996.
11.	5th June, 1997 (Shimla)	8	Scrutiny of the statement of Assurance given by the Ministers on the floor of the House during the session held in the month of November, 1996.
12.	12th June, 1997	11	Scrutiny of the statement of Assurance given by the Ministers on the floor of the House during the session held in the month of November, 1996.
13.	17th June, 1997	10	Scrutiny of the replies received from the Forest Department in respect of implementation of the outstanding assurances as contained in the 28th Report.
14.	24th June, 1997	9	Scrutiny of the replies received from the Environment Department in respect of implementation of the outstanding assurances of 28th Report.
15.	1st July, 1997	9	Orally examined the representatives of the Environment Department in respect of the implementation of the outstanding assurances of 28th Report.
16.	9th July, 1997	9	Scrutiny of the replies received from the Environment Department in respect of implementation of the outstanding assurances of 28th Report.

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17.	14th July, 1997	11	Scrutiny of the replies received from the Environment Department in respect of implementation of the outstanding assurances of 28th Report.
18.	28th July, 1997	9	(i) Consideration of communications received from the member Secretary of Haryana State Pollution Control Board. (ii) Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the session held in the month of November, 1996.
19.	5th August, 1997	8	Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the session held in the month of November, 1996.
20.	13th August, 1997	10	Scrutiny of the replies received from the Technical Education and P.W.D. (B&R) in respect of the implementation of the outstanding assurances as contained in its 28th Report.
21.	19th August, 1997	9	Scrutiny of the replies received from various Government Department in respect of implementation of the outstanding assurances as contained in its 28th Report.
22.	26th August, 1997	6	Scrutiny of the replies received from the Sports and Youth Welfare Department in respect of implementation of the outstanding assurances as contained in its 28th Report.
23.	2nd September, 1997	11	Scrutiny of the replies received from the Revenue Department in respect of implementation of the outstanding assurances as contained in its 28th Report.
24.	10th September, 1997	9	Consideration of communication received from the Financial Commissioner & Secretary to Government, Haryana Public Health Department in regard to showing his inability to attend the meeting of the Committee.

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25.	15th September, 1997	9	Scrutiny of the replies received from the Agriculture Department in respect of the implementation of the outstanding assurances as contained in its 28th Report.
26.	16th September, 1997 (New Delhi)	9	Scrutiny of the replies received from the Revenue Department in respect of the implementation of outstanding assurances of 28th Report of the Committee.
27.	17th September, 1997 (New Delhi)	9	Scrutiny of the outstanding assurances relating to the Agriculture Department of 28th Report.
28.	24th September, 1997	9	Orally examined the representatives of the Environment Department in respect of the outstanding assurances of the 28th Report of the Committee.
29.	30th September, 1997	9	Scrutiny of the outstanding assurances of 28th Report relating to the P.W.D. (Public Health).
30.	1st October, 1997	8	Orally examined the representatives of the Public Health Department in respect of implementation of the outstanding Assurances of the 28th Report of the Committee.
31.	7th October, 1997	8	Scrutiny of the replies received from the Public Health Department in respect of implementation of the outstanding assurances of the 28th Report.
32.	14th October, 1997	7	Orally examined the representatives of the Agriculture Department in respect of implementation of the outstanding assurances of the 28th Report.
33.	21st October, 1997	6	Scrutiny of the replies received from the Public Health Department in respect of the implementation of the outstanding assurances of the 28th Report.
34.	28th October, 1997	8	Orally examined the representatives of the Power Department in respect of implementation of the outstanding assurances of the 28th Report.

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35.	3rd November, 1997	9	Scrutiny of the replies received from the Public Health Department in respect of the implementation of the outstanding assurances of the 28th Report.
36.	4th November, 1997 (Panipat)	9	<p>(i) Informal discussion in respect of the spot inspection of various industries to control the pollution.</p> <p>(ii) On the spot inspection of Modern Dairy, Karnal, National Dairy Research Institute, Karnal, M/s. Liberty Leathers, Karnal, M/s. Dhillon Cool Drinks & Breweries Ltd., Thermal Power Plant, Panipat, National Fertilizer, Panipat and M/s. Nestle India Ltd.</p>
37.	5th November, 1997 (Faridabad)	8	On the spot inspection of Bata India Ltd., Faridabad, Thermal Power Station, Faridabad, S.P.L. Industries Ltd., Faridabad, K.K.Kohli & Brothers, Faridabad, Escort Tractors Ltd., Faridabad and Escort Yamma Motor Div. Faridabad.
38.	6th November, 1997 (Gurgaon)	8	On the spot inspection of Maruti Udyog Ltd., Gurgaon, Hero Honda Motors, Gurgaon.
39.	12th November, 1997	7	Scrutiny of the replies received from the Transport Department in respect of the outstanding assurances of the 28th Report.
40.	18th November, 1997	6	Scrutiny of the replies received from the Agriculture Department in respect of implementation of the outstanding assurances of the 28th Report.
41.	25th November, 1997	7	Scrutiny of the replies received from the Irrigation & Power Department in respect of the outstanding assurances of the 28th Report of the Committee.
42.	2nd December, 1997	6	Scrutiny of the replies received from the various Government Departments in respect of the outstanding assurances of the 28th Report of the Committee.

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43.	9th December, 1997	7	Scrutiny of the replies received from the Revenue Department in respect of the implementation of the outstanding assurances given by the Minister on the floor of the House during the month of November, 1996 and the 28th Report of the Committee.
44.	16th December, 1997	8	Scrutiny of the replies received from the Industries Department in respect of the outstanding assurances of the 28th Report.
45.	23rd December, 1997	7	Scrutiny of the replies received from the Irrigation & Power Department in respect of the outstanding assurances of the 28th Report of the Committee.
46.	30th December, 1997	7	Scrutiny of the replies received from the various Governments Department in respect of the implementation of the outstanding assurances of the 28th Report of the Committee.
47.	6th January, 1998	8	Scrutiny of the replies received from the various Government Departments in respect of the implementation of the outstanding assurances of the 28th Report of the Committee.
48.	14th January, 1998	9	Finalisation of the 28th Report for the year 1997-98.
49.	29th January, 1998	4	Scrutiny of the replies received from the Local Government & Agriculture Department in respect of the outstanding assurances of the 28th Report of the Committee.
50.	4th February, 1998	3	Scrutiny of the replies received from the Industries Department in respect of the implementation of the outstanding assurances of 29th Report.
51.	18th February, 1998	6	Scrutiny of the Statement given by the Ministers on the floor of the House during the Session held in the month of March-July, 1997.
52.	24th February, 1998	3	Scrutiny of the Statement given by the Ministers on the floor of the House during

1	2	3	4
			the Session held in the months of March-July, 1997.
53.	5th March, 1998	8	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the months of March-July, 1997.
54.	11th March, 1998	10	Do.
55.	17th March, 1998	7	Do.
56.	23rd March, 1998	9	Do.
57.	24th March, 1998 (Jaipur)	9	Discussed the matters of common interest relating to the function of the sister Committee with the officers of Rajasthan Legislative Assembly.
58.	26th March, 1998 (Jodhpur)	9	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the months of March-July, 1997.
59.	27th March, 1998 (Jaismir)	8	Do.
60.	29th March, 1998 (Udaipur)	8	Do.
61.	30th March, 1998	9	Do.

Presentation of the Report

The Committee presented its 29th Report for the year 1997-98 to the House on 22nd January, 1998.

Meetings held at places other than Chandigarh

The Committee held its meetings outside Chandigarh as per detailed given below:-

1. Shimla 4th and 5th June, 1997
2. Delhi 16th and 17th September, 1997
3. Panipat 4th November, 1997
4. Faridabad 5th November, 1997
5. Gurgaon 6th November, 1997
6. Jaipur 24th March, 1998
7. Jodhpur 26th March, 1998
8. Jaismir 27th March, 1998
9. Udaipur 29th March, 1998
10. New Delhi 30th November, 1998

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight Members of the Haryana Vidhan Sabha (including the Advocate General) and a Special Invitee was nominated by the Hon'ble Speaker on the 1st April, 1997 and was notified in the official gazette vide notification No. HVS-LA(Sub-Leg.)-1/97-98/113, dated the 2nd April, 1997.

Shri Jagbir Singh Malik was appointed as the Chairman of the Committee by the Speaker.

The Committee held 59 meetings during the period under review.

The names of Members and number of the meetings attended by the each of them are shown in the following table:-

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Jagbir Singh Malik	17
*2.	Shri Bijender Singh Kadyan	42
***3.	Shri Khurshid Ahmed	40
4.	Shri Jagdish Nayar	2
5.	Shri Jaswinder Singh	29
6.	Shri Nafe Singh Rathee	50
7.	Shri Chander Mohan	1
8.	Shri Suraj Mal	58
9.	Advocate General	Nil
	Special Invitee	
1.	Shri Balbir Singh	44

* Shri Jagbir Singh Malik, M.L.A., resigned from the Chairmanship and the membership of the Committee with effect from 4th September, 1997 and in his place Shri Bijender Singh Kadyan, M.L.A., a member of the Committee was nominated as Chairman of the Committee by the Speaker with effect from the 8th September, 1997 vide notification No. HVS-LA(Sub-Leg.)-1/97-98/144, dated the 8th September, 1997.

** Shri Khurshid Ahmed, M.L.A., was nominated by the Speaker as Special Invitee of the Committee w.e.f. 25th April, 1997 vide notification No. HVS-LA(Sub-Leg.)-1-97-98/123, dated the 25th April, 1997 and was also nominated by the Hon'ble Speaker as a member of the Committee w.e.f. 8th September, 1997 vide notification No. HVS-LA(Sub-Leg.)-1/97-98/144, dated the 8th September, 1997.

Meetings held and Business Transacted

The dates of the meetings, the number of Members and the Business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	10th April, 1997	3	(i) Welcome address by the Under Secretary, Haryana Vidhan Sabha. (ii) Discussion on the Scope and functions of the Committee.
2.	22nd April, 1997	6	(i) Papers placed before the Committee. (ii) Oral examination of the Representatives of the Revenue Department in respect of Selection of Rules of their Department. (iii) Attendance of Legal Remembrancer in the meetings.
3.	28th April, 1997	3	Scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
4.	5th May, 1997	5	(i) Papers placed before the Committee. (ii) Discussion of Rules for Sale of Surplus Rural Properties.
5.	13th May, 1997	5	(i) Papers placed before the Committee. (ii) Scrutiny of the Punjab Stamp Refund, Renewal and Disposal of Rules, 1934 framed under the Indian Stamp Act, 1899.
6.	20th May, 1997	5	(i) Papers placed before the Committee. (ii) Postponment of oral examination of the representatives of the Revenue Department in respect of the Punjab Stamp Refund, Renewal and Disposal Rules, 1934 framed under the Indian Stamp Act, 1899.
7.	28th May, 1997	5	Scrutiny of the Haryana Ceiling on Land Holdings Rules, 1973 framed under the

1	2	3	4
			Haryana Ceiling on Land Holdings Act, 1972.
8.	3rd June, 1997	4	Meeting adjourned for want of quorum.
9.	11th June, 1997	4	(i) Papers placed before the Committee. (ii) Scrutiny of the Haryana Utilisation of Surplus and other areas Scheme, 1976 framed under the Haryana Ceiling on Land Holdings Act, 1972.
10.	17th June, 1997	6	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Haryana Utilisation of Surplus and other areas Scheme, 1976 framed under the Haryana Ceiling on Land Holdings Act, 1972.
11.	24th June, 1997	4	Meeting adjourned for want of quorum.
12.	1st July, 1997 (Shimla)	6	(i) Papers placed before the Committee. (ii) Perusal of Gujarat Land Revenue (Amendment) Rules, 1997 framed under the Bombay Land Revenue Code, 1879.
13.	2nd July, 1997 (Shimla)	6	Scrutiny of Haryana Kisan Pass Book Rules, 1996 framed under Haryana Kisan Pass Book Act, 1994.
14.	10th July, 1997	6	Resumption of scrutiny of Haryana Kisan Pass Book Rules, 1996 framed under Haryana Kisan Pass Book Act, 1994.
15.	15th July, 1997	8	(i) Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under Haryana Kisan Pass Book Act, 1994. (ii) Papers placed before the Committee.
16.	5th August, 1997	5	Papers placed before the Committee.
17.	13th August, 1997	6	Papers placed before the Committee.
18.	20th August, 1997	6	(i) Papers placed before the Committee. (ii) Oral examination of the representatives of the Revenue Department in respect of the Punjab Stamp Refund, Renewal and Disposal Rules, 1934

1	2	3	4
			framed under the Punjab Stamp Act, 1899.
19.	27th August, 1997	5	(i) Scrutiny of the Haryana Relief of Agricultural Indebtedness Rules, 1989 framed under the Haryana Agricultural Indebtedness Act, 1989. (ii) Papers placed before the Committee.
20.	3rd September, 1997	5	(i) Papers placed before the Committee. (ii) Oral examination of the Representatives of Agriculture Department in respect of non supply of reply with regarding to the progress report of the 25th Report of the Committee. (iii) Oral examination of the Representatives of the Town and Country Planning Department in respect of implementation of recommendations/observations of the Committee as contained in its 26th Report.
21.	10th September, 1997	5	(i) Papers placed before the Committee. (ii) Scrutiny of Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
22.	17th September, 1997	5	Resumption of scrutiny of Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
23.	26th September, 1997	4	Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
24.	3rd October, 1997	4	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
25.	10th October, 1997	6	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.

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26.	15th October, 1997	6	Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
27.	22nd October, 1997	5	Passing of Condolence Resolution on the sad demise of Shri Hardwari Lal, Ex-Minister, Haryana.
28.	28th October, 1997	4	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
29.	4th November, 1997	6	Resumption of scrutiny of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.
30.	11th November, 1997 (Jaipur)	5	(i) Papers placed before the Committee. (ii) Scrutiny of the Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
31.	12th November, 1997 (Jaipur)	5	Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
32.	18th November, 1997	6	Discussion with the sister Committee of Bihar Legislative Assembly on the matters of common interests.
33.	26th November, 1997	4	(i) Papers placed before the Committee. (ii) Oral examination of the representatives of Environment Department in respect of implementation of recommendations/ observations of the Committee as contained in its 22nd Report. (iii) The Committee decided to undertake an on-the-spot study tour from 9th to 13th December, 1997 of various industrial units in the Haryana State.

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34. 2nd December, 1997	5	(i) Papers placed before the Committee. (ii) Welcome Address and discussion with the sister Committee of Tamil Nadu Legislative Assembly on the matters of common interests.	
35. 9th December, 1997	6	The Committee decided to postpone its tour already fixed from 9th to 11th December, 1997 and further decided to undertake the said tour from 16th to 18th December, 1997.	
36. 16th December, 1997 (Karnal and Panipat)	6	The Committee visited the various industrial units of Karnal and Panipat Districts.	
37. 17th December, 1997 (Samalkha, Sonipat, Kundli, Faridabad and Ballabhgarh)	6	The Committee visited the various industrial units of Samalkha, Sonipat, Kundli, Faridabad and Ballabhgarh.	
38. 18th December, 1997 (Gurgaon, Bhadurgarh and Bhiwani)	6	The Committee visited the various industrial units of Gurgaon, Bahadurgarh and Bhiwani Districts.	
39. 23rd December, 1997	5	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the Authority of the provincial Government under Sections 7 and 12 of Act V of 1861.	
40. 30th December, 1997	4	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of Punjab Police Rules, 1934 issued by and with the Authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.	
41. 6th January, 1997	4	Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the Authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.	
42. 14th January, 1997	4	(i) Oral examination of the representatives of Agriculture Department in respect of non-implementation of rec-	

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			<p>ommendations/observations of the Committee as contained in 19th Report of the Committee.</p> <p>(ii) Oral examination of the representatives of the Agriculture Department in respect of implementation of recommendations/observations as contained in its 25th Report of the Committee.</p> <p>(iii) Oral examination of the representatives of the Town and Country Planning Department in respect of implementation of recommendations/observations as contained in 26th Report of the Committee.</p> <p>(iv) Oral examination of the representatives of the Transport Department in respect of implementation of recommendations/observations as contained in 27th Report of the Committee.</p> <p>(v) Oral examination of the representatives of Housing Department in respect of implementation of recommendations/observations as contained in 28th Report of the Committee.</p> <p>(vi) Oral examination of the representatives of Social Welfare Department in respect of implementation of recommendations/observations as contained in 28th Report of the Committee.</p> <p>(vii) Confirmation of Proceedings.</p> <p>(viii) Papers placed before the Committee.</p>
43.	15th January, 1998	4	<p>(i) Papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Revenue</p>

1	2	3	4
			<p>Department, Haryana, with regard to the observations/recommendations of the Committee on Subordinate Legislation in respect of the Punjab Stamp Refund, Renewal and Disposal Rules, 1934, framed under the Indian Stamp Act, 1899.</p>
			<p>(iii) Oral examination of the representatives of the Revenue Department, Haryana in respect of observations/recommendations of the Committee with regard to the Haryana Ceiling on Land Holdings Rules, 1973 and the Haryana Utilisation of Surplus and other Areas Scheme, 1976 framed under the Haryana Ceiling on Land Holdings Act, 1972.</p>
			<p>(iv) Oral examination of the representatives of the Revenue Department, in respect of observations/recommendations of the Committee with regard to the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994.</p>
			<p>(v) The Committee drafted and finalised its 29th Report for the year 1997-98.</p>
44. 28th January, 1998		3	<p>(i) Resumption of scrutiny of Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under sections 7 and 12 of Act V of 1861.</p>
			<p>(ii) The Committee decided to undertake the study tour to the States of Tamil Nadu, West Bengal and the Union Territory of Andaman & Nicobar Islands w.e.f. 18th February, 1998 to 1st March, 1998 and also decided to hold its own meeting at Madras (Chennai) on 22-2-1998.</p>

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			(iii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 10-2-1998 at 2.30 P.M.
45.	3rd February, 1998	3	Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
46.	10th February, 1998 (New Delhi)	3	Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
47.	18th February, 1998 (New Delhi)	4	Framing of questionnaire for discussion with the sister Committees of Tamil Nadu, West Bengal and Union Territory of Andaman & Nicobar Islands.
48.	20th February, 1998 (Madras)	3	Discussion with Secretary, Tamil Nadu Legislative Assembly regarding matters of common interest.
49.	22nd February, 1998 (Madras)	3	The Committee reviewed the proceedings of the meeting held with the Secretary, Tamil Nadu Legislative Assembly.
50.	24th February, 1998 (Port Blair)	3	Discussion with Secretary, Municipal Corporation, Port Blair regarding matters of common interest.
51.	27th February, 1998 (Calcutta)	3	Discussion with the Speaker West Bengal Legislative Assembly regarding matters of common interest.
52.	1st March, 1998 (Delhi)	4	The Committee reviewed the discussion held at Port Blair and Calcutta with the Secretary, Municipal Corporation, Port Blair and Speaker, West Bengal Legislative Assembly on 24th and 27th February, 1998.
53.	5th March, 1998	3	Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.

Date	2	3	4
54. 10th March, 1998	6		(i) Papers placed before the Committee.
			(ii) Resumption of scrutiny of the Punjab Police Rules, 1934 issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
			(iii) The Committee decided to hold its next meetings at Haryana Bhawan, New Delhi on 18th & 19th March, 1998.
55. 18th March, 1998 (Delhi)	6		Resumption of scrutiny of the Punjab Police Rules, 1934, issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
56. 19th March, 1998 (Delhi)	6		(i) Resumption of scrutiny of the Punjab Police Rules, 1934, issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
			(ii) The Committee decided to hold its next meetings on 25th & 26th March, 1998 at Shimla.
57. 25th March, 1998 (Shimla)	5		(i) Resumption of scrutiny of the Punjab Police Rules, 1934, issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
			(ii) Confirmation of Proceedings.
58. 26th March, 1998 (Shimla)	6		Resumption of scrutiny of the Punjab Police Rules, 1934, issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.
59. 31st March, 1998	5		Resumption of scrutiny of the Punjab Police Rules, 1934, issued by and with the authority of the Provincial Government under Sections 7 and 12 of Act V of 1861.

Meetings at places other than Chandigarh

The Committee undertook an official study tour to the States of Tamil Nadu, West Bengal and the Union Territory of Andaman & Nicobar Islands from 18th February, 1998 to 1st March, 1998 with a view to have discussions on the matters of the Common interests and held 6 meetings at different places i.e. Haryana Bhawan, New Delhi, Chennai, Port Blair and Calcutta. Besides this the Committee also held its meetings on the following dates and places:-

1.	1-7-97	Shimla
2.	2-7-97	Do.
3.	11-11-97	Jaipur
4.	12-11-97	Jaipur
5.	16-12-97	Panipat
6.	17-12-97	Sonapat/Faridabad
7.	18-12-97	Gurgaon/Bhiwani
8.	10-2-98	Haryana Bhawan, New Delhi
9.	19-3-98	Haryana Bhawan, New Delhi
10.	25-3-98	Shimla
11.	26-3-98	Shimla

Report Presented

The Committee presented to the House its 29th Report for the year 1997-98 on the 22nd January, 1998.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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- (ii) The Committee also drafted and finalised the second preliminary report with regard to the question of alleged breach of Privileges given notice of by Shri Jagan Nath, Minister, against the Correspondent, Editors, Publishers and Printers of the Indian Express for publishing the statement of Shri Bhajan Lal, Ex-M.L.A. (Now M.P.) containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharging of his Parliamentary duties on the floor of the house as this act has lowered the prestige and dignity of the Chair in the eyes of the Public in the issue of Indian Express dated 22-11-96.

The Committee authorised the Chairman to sign and present these preliminary reports to the House.

Proceedings

A record of proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Meetings held and Business transacted

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	6-5-97	7	(i) Under Secretary explained the scope and functions of the Committee to the Members (ii) The Committee decided to summon Shri Jagan Nath, Minister on 21st May, 1997 for Oral Examination in regard to the question of alleged breach of Privilege against Sh. Bhajan Lal, Ex-M.L.A. (Now M.P.) .
2.	21-5-97	2	Meeting adjourned for want of quorum.
3.	10-6-97	2	Meeting adjourned for want of quorum.
4.	22-7-97	3	Meeting adjourned for want of quorum.
5.	12-8-97	1	Meeting adjourned for want of quorum.
6.	17-9-97	4	Meeting adjourned for want of quorum.
7.	8-10-97	2	Meeting adjourned for want of quorum.
8.	21-10-97	1	Meeting adjourned for want of quorum.
9.	9-12-97	2	Meeting adjourned for want of quorum.
10.	13-1-98	5	(i) The Committee drafted and finalised the 2nd preliminary report with regard to the question of alleged breach of Privileges given notice of by Shri Jagan Nath, Minister, against Shri Bhajan Lal, Ex-M.L.A., (Now M.P.) who made a press statement in the press lobby/lounge in the Vidhan Sabha casting serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan and using very derogatory remarks against him wilfully and deliberately with a malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on 22-11-96.

The Committee held a total number of 10 meetings during the period under review. The names of the members and the number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of Meetings Attended
1.	Shri Narpender Singh, M. L. A.	4
2.	Shri Dhir Pal Singh, M. L. A.	5
3.	Shri Dharambir Gauba, M. L. A.	3
4.	Shri Anil Vj, M. L. A.	6
5.	Shri Azad Mohd., M. L. A.	-
6.	Shri Anand Kumar, M. L. A.	-
7.	Shri Sat Pal Sangwan, M. L. A.	2
8.	Shri Khurshid Ahamad, M. L. A.	5
9.	Shri Bhim Sain Mehta, M. L. A. (State Minister)	3
10.	Shri Nirmal Singh, M. L. A.	-

Question of Privileges Pending

1. Question of alleged breach of Privileges given notice of By Shri Jagan Nath, Minister, against Shri Bhajan Lal Ex-M.L.A. (Now M.P.), who made a press statement in the press lobby/lounge in the Vidhan Sabha Casting Serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan and using very derogatory remarks against him wilfully and deliberately with a malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on 22-11-96.
2. Question of alleged breach of Privileges given notice of By Shri Jagan Nath, Minister, against the Correspondent, Editors, Publishers and Printers of the Indian Express for publishing the statement of Shri Bhajan Lal, Ex-M.L.A. (Now M.P.) containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his Parliamentary duties on the floor of the house as this act has lowered the prestige and dignity of the Chair in the eyes of the Public in the issue of Indian Express dated 22-11-96.

COMMITTEE OF PRIVILEGES

The Committee of Privileges consisting of ten members was nominated by the Hon'ble Speaker on 3rd December, 1996.

Shri Jaswant Singh (Narauand), M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the Members of the Committee are as under :-

- 1. Shri Jaswant Singh (Narauand), M. L. A. Chairman
- 2. Shri Dhir Pal Singh, M. L. A. Member
- 3. Shri Dharambir, M. L. A. Member
- 4. Shri Anil Vij, M. L. A. Member
- 5. Shri Attar Singh Saini, M. L. A. (State Minister) Member
- 6. Shri Dharamvir Yadav, M. L. A. (Minister) Member
- 7. Smt. Krishana Gahlawat, M. L. A. (State Minister) Member
- 8. Shri Narpender Singh, M. L. A. Member
- 9. Shri Azad Mohd., M. L. A. Member
- 10. Shri Krishan Pal Gurjar, M. L. A. (Minister) Member

The Committee held a total number of 6 meetings during the period under review. Thereafter Hon'ble Speaker has renominated the Privilege Committee on the 25th April, 1997.

Shri Narpender Singh, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the Members of the Committee are as under :-

- 1. Shri Narpender Singh, M. L. A. Chairman
- 2. Shri Dhir Pal Singh, M. L. A. Member
- 3. Shri Dharambir Gauba, M. L. A. Member
- 4. Shri Anil Vij, M. L. A. Member
- 5. Shri Azad Mohd., M. L. A. Member
- 6. Shri Anand Kumar, M. L. A. Member
- 7. Shri Sat Pal Sangwan, M. L. A. Member
- 8. Shri Khurshid Ahamad, M. L. A. Member
- 9. Shri Bhim Sain Mehta, M. L. A. (State Minister) Member
- 10. Shri Nirmal Singh, M. L. A. Member

HOUSE COMMITTEE

1. The House Committee for the year 1997-98, consisting of five members was nominated by the Hon'ble Speaker on 1st April, 1997.
2. Shri Faqir Chand Aggarwal, Deputy Speaker, was the Ex-Officio Chairman of the Committee.
3. The Committee held 13 meetings, excluding three in which the business could not be transacted for want of quorum.
4. The names of the Members and number of meetings attended by each of them are given in the following tables :-

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	13
2.	Shri Bijender Singh	4
3.	Shri Balwant Singh	12
4.	*Shri Bhim Sain Mehta	6
5.	Shri Narender Sharma	1

** Shri Bhim Sain Mehta, a member of the Committee, resigned from the Membership of the Committee w.e.f. 3-9-97 on his appointment as State Minister.*

5. The dates of meetings held, the number of the Members present and business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	23rd April, 1997	3	The Hon'ble Deputy Speaker, welcomed the Member of the Committee and explained in detail its scope and functions.
2.	29th April, 1997	2	(i) In the absence of Ex-officio Chairman, (Sh. Faqir Chand Aggarwal, Deputy Speaker), Sh. Balwant Singh, a member of the Committee was chosen to preside over the meeting. (ii) The Committee after detailed discussion placed flat No. 17 in the discretionary quota of the Hon'ble Speaker for the tenure of present assembly.

1	2	3	4
3.	21st May, 1997	2	<p>(i) The Committee decided that rooms in the MLAs Hostel will be allotted only to those dignatories who are not in possession of Govt. Kothies or MLAs Flats.</p> <p>(ii) The Committee reconsidered the matter regarding supply of meals to the MLAs in the rooms of MLAs Hostel and recommended that four meals instead of six may be supplied in the rooms to the Hon'ble members except during the session days.</p> <p>(iii) The Committee considered the request of Shri Krishan Lal Pawar, MLA regarding allotment of Room No. 36 in MLAs Hostel on permanent basis and decided that at present it is not possible to allot a room on permanent basis due to paucity of accommodation.</p>
4.	10th June, 1997	3	<p>(i) The Committee discussed the steps regarding improvement of MLAs Hostel and Flats.</p> <p>(ii) The request of Sh. Rishal Singh, M.L.A for change of flat no. 20 with flat No. 17 on the medical ground was placed before the Committee. The Committee was informed that flat No. 17 has already been allotted by Hon. Speaker from his discretionary quota to Shri Ram Bhajan Aggarwal, therefore, the request of the Hon. Member could not be acceded.</p> <p>(iii) Shri Balwant Singh a member of the Committee, made a complaint regarding the poor catering service in the MLAs Hostel. Therefore, the Committee decided to orally examine the Director, Hospitality Organisation in its next meeting.</p>

1	2	3	4
5.	30th June, 1997	2	The Committee orally examined the representatives of Hospitality Organisation Haryana in respect of catering arrangements in the Haryana MLAs Hostel. The representative of the Hospitality Department assured the Committee to improve catering facilities in MLAs Hostel.
6.	14th July, 1997	5	The Committee discussed the matter regarding allotment of rooms to the Hon. Members during the session days and authorised the Hon. Deputy Speaker to allot rooms to the Hon. Members after receiving reservations from various boards/corps.
7.	31st July, 1997	3	<p>(i) The matter regarding allotment of flat No. 28 and 30 was placed before the Committee and the Committee decided that the Hon. Members may kindly be requested that in case they are interested in allotment of such accommodations they may send their applications on the prescribed proforma within a period of ten days from the date of the issue of the circular.</p> <p>(ii) The request received from Sh. Virender Pal, MLA for allotment of room on permanent basis in the MLAs Hostel was considered by the Committee and the Committee decided that at present it will not be possible to allot a room on permanent basis as there is shortage of accommodation in the MLAs Hostel.</p> <p>(iii) The Complaint received from Sh. Banta Ram, MLA regarding non-supply of meals etc. was placed before the Committee.</p>
			The Hon. Deputy Speaker himself directed the counter clerk posted in the MLAs Hostel canteen to behave properly with the Hon. Members in future.

1	2	3	4
8.	20th August, 1997	4	The Committee allotted MLAs flat No. 28 and 30 to Sh. Nafe Singh Rathee, MLA and Sh. Siri Krishan Hooda, MLA by draw of lots.
9.	27th August, 1997	2	The Committee orally examined the representatives of Haryana Bhawan, New Delhi in respect of reservation and other facilities provided to the Hon. Member in the Haryana Bhawan, New Delhi.
10.	29th August, 1997	2	The Committee orally examined the representatives of the Hospitality Organisation in respect of catering arrangements at the Haryana Bhawan and gave directions for the improvement of catering services.
11.	24th Sept., 1997	1	The meeting adjourned for want of quorum.
12.	29th October, 1997	2	<p>(i) In the absence of the Chairman, (Sh. Faqir Chand Aggarwal, Hon. Deputy Speaker) Sh. Balwant Singh, a member of the Committee, was chosen to preside over the meeting.</p> <p>(ii) Letter No. 5434 dated 22-7-97 received from the Assistant Executive Engineer, (OP, Division No. 1) Chandigarh regarding direct supply of electricity in the MLAs flats, was placed before the Committee.</p> <p>(iii) Letter No. 18846/DPSB-I dated 22-10-97 received from the Addl. Director General of Police Security, Punjab regarding misuse of flat No. 6, was placed before the Committee.</p> <p>(iv) The Committee discussed the steps to be taken for the improvement of the MLAs Hostel and Flats.</p>
13.	10th November, 1997	1	The meeting adjourned for want of quorum.
14.	16th December, 1997	—	The meeting adjourned for want of quorum.
15.	6th January, 1998	2	<p>(i) The committee discussed various matters relating to maintenance of the MLAs Hostel and Flats with the representatives of PWD (B&R) Haryana and PWD, Public Health Haryana.</p>

1	2	3	4
			<p>(ii) It was decided by the Committee that three quilts will be provided in each room of the Haryana MLAs Hostel and two blankets will be provided in the rooms of MLAs in place of one quilt, if demanded by the members.</p> <p>(iii) The Committee decided that keys of all the rooms of MLAs Hostel may be handed over to the storekeepers of PWD (B&R) Haryana.</p> <p>(iv) The Chief Engineer, PWD (B&R) Haryana assured the Committee to maintain the lawns of MLAs Hostel properly.</p> <p>(v) It was also decided that the J.E., PWD (B&R) Haryana will sit in the MLAs Hostel to supervise the work of maintenance of MLAs Hostel and Flats.</p>
16. 13th January, 1998	2		<p>(i) The Committee discussed with the representatives of Chandigarh Administration, PWD(B&R) Haryana, PWD(B&R) Public Health and Architecture Deptt., Haryana various matter regarding maintenance of Haryana MLAs Hostel & Flats.</p> <p>(ii) It was decided that the works mentioned from Sr. No. 1 to 6 as per agenda of the meeting held on 4-11-96 will continue to be carried out by the UT Admn.</p> <p>(iii) The matter regarding re-wiring of Haryana MLAs Hostel and Flats was discussed. The Chief Engineer, UT informed that they are changing the wiring of MLAs Flats and also preparing estimates for changing the wiring of MLAs Hostel.</p> <p>(iv) The Chief Engineer, UT, Chandigarh assured that re-tiling of roof of the MLAs Hostel will be done by the Engineering Department, UT.</p>

1	2	3	4
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(v) It was decided that a fresh request be made to the UT, Administration to grant permission to remove the remaining four trees from the land allotted by the Chandigarh Administration for the construction of the MLAs Flats.

(vi) The Committee decided that the Chief Engineer, UT, Chandigarh will take further necessary action in regard to construction of parking place in the Haryana MLAs Hostel in liaison with the Chief Engineer, PWD(B&R) Haryana.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

LIBRARY COMMITTEE

The Committee consisting of six members and a special invitee was nominated by the Hon'ble Speaker on 1-4-97 for the year 1997-98. Smt. Kanta, a member of the Committee was appointed as Chairperson.

The names of the Members, Special Invitee of the Committee and the number of meetings attended by each of them out of the total number of 51 meetings held during the period under review are given below :—

Sr. No.	Name of the Member	Number of meetings attended
*1.	Smt. Kanta, MLA, Chairperson	7
**2.	Shri Kartar Singh Bhadana, MLA, Chairperson	—
3.	Shri Ramesh Kumar Khatak, MLA, Member	51
4.	Shri Banta Ram Balmiki, MLA, Member	51
5.	Smt. Vidya Beniwal, MLA, Member	50
6.	Shri Khurshid Ahmed, MLA, Member	39
****7.	Shri Narender Singh, M.L.A, Member	13
***8.	Shri Siri Krishan Hooda, MLA, Member	30
****9.	Shri Ramji Lal, MLA, Member	31

* Smt. Kanta, MLA resigned from the Membership/Chairpersonship of the Committee on 3-9-97 and her resignation was accepted on 8-9-97 by Hon'ble Speaker.

** Sh. Kartar Singh Bhadana, MLA was nominated as member and also appointed as Chairperson of the Committee. w.e.f. 9-9-97.

*** Sh. Siri Krishan Hooda, MLA was nominated as a Member of the Committee w.e.f. 26-8-97 for the remaining period of the year 1997-98.

**** Sh. Ramji Lal, MLA was nominated as a Special Invitee of the Committee w.e.f. 26-8-97 for the remaining period of the year 1997-98.

***** Sh. Narender Singh, MLA ceased from the membership of the Committee as the election was set aside by the Punjab & Haryana High Court on 11-7-97 in the Election Petition.

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of newspapers/ magazines etc., was Rs. 1,27,000/-. In addition to it Govt. publications worth Rs. 7778/- was also purchased.

Meetings held and Business transacted

Details regarding the dates of meetings held, number of members including special invitee present and business transacted in each meeting, are as given below :-

Sr. No.	Date	Number of Members including special Invitee present	Business transacted
1	2	3	4
1.	8-4-97	6	(i) The Under Secretary welcomed the Members of the Committee and explained to them the scope and functions of the Committee. (ii) The Committee also made some observations, namely :- (a) the old newspapers be kept properly in racks. (b) the standing lamps be provided near reading tables. (c) for keeping the Library properly clean two frash be deputed. (c) the provisions of exhaust fans be also made in the Library.
2.	17-4-97	6	The Committee discussed the matters of common interest with the sister Committee of Bihar Legislative Assembly.
3.	23-4-97	5	(i) The Committee selected 11 books for the use of Library. (ii) The Committee decided that the suggestions for the purchase of books be invited from all Members of Haryana Vidhan Sabha. (iii) The Committee decided that all newspapers and magazines subscribed at present be also subscribed for the

1	2	3	4
			year 1997-98 and desired that quarterly magazine (हरिगंधा) being published by the Haryana Sahitya Akademi be subscribed for the Library.
4.	30-4-97	6	(i) The Committee selected 8 books for the use of Library. (ii) The Committee decided that like that of previous year the books in English, Hindi and Urdu etc. on different subjects be purchased for the use of Library on the discount recommended by the Good Office Committee.
5.	6-5-97	6	The Committee selected 14 books for the use of Library.
6.	14-5-97	5	The Committee passed a condolence resolution on the sad demise of Sh. Harinder Singh, Minister Haryana and thereafter the meeting of the Committee was adjourned without transacted any business as a mark of respect to the departed leader.
7.	21-5-97	5	(i) The Committee selected 3 books for the use of Library. (ii) The paper in respect of sevice conditions, reservation, pension rules etc. received from Sh. Randeep Singh Surjewala, MLA, was placed before the Committee which noted its contents.
8.	28-5-97	5	The Committee selected 13 books for the use of Library.
9.	4-6-97	5	The Committee selected 8 books for the use of the Library.
10.	11-6-97	4	The Committee selected 10 books for the use of the Library.
11.	18-6-97	4	The Committee selected 22 books for the use of Library.
12.	25-6-97	5	(i) The Committee selected 17 books for the use of Library.

1	2	3	4
			(ii) The Committee decided to hold its meetings at Simla on 16th & 17th July, 1997 to discuss the matter of common interest with the sister Committee of Himachal Pradesh Vidhan Sabha.
13.	2-7-97	4	(i) The Committee selected 6 books for the use of Library. (ii) The Committee decided to postpone its visit to Simla on 16th & 17th July, 1997.
14.	9-7-97	5	The Committee selected 15 books for the use of Library.
15.	15-7-97	4	The Committee selected 35 books for the use of Library.
16.	30-7-97	5	(i) The Committee selected 25 books for the use of Library. (ii) The Committee desired that a quarterly magazine 'India Plus' be subscribed for the Library.
17.	5-8-97	4	The Committee selected 10 books for the use of Library.
18.	13-8-97	4	The Committee selected 6 books for the use of Library.
19.	20-8-97	4	The Committee selected 9 books for the use of Library.
20.	27-8-97	5	(i) The Committee selected 4 books for the use of Library. (ii) The Committee confirmed the proceedings of the meetings held on 8-4-97, 17-4-97, 23-4-97, 30-4-97, 6-5-97, 14-5-97, 21-5-97, 26-5-97, 4-6-97, 11-6-97, 18-6-97, 25-6-97, 2-7-97, 9-7-97 and 15-7-97. (iii) The Committee decided to hold its meetings at Delhi on 17th & 18th September, 1997 respectively.
21.	3-9-97	6	(i) The Committee selected 16 books for the use of Library. (ii) The Committee desired that a separate section for keeping books on

1	2	3	4
			environment and human rights be made in the Library.
			(iii) The Committee decided to hold its meetings at Delhi on 24th & 25th September, 1997 instead of 17th & 18th September, 1997.
22.	10-9-97	6	The Committee selected 8 books for the use of Library
23.	16-9-97	6	The Committee selected 23 books for the use of Library.
24.	24-9-97 (Delhi)	6	The Committee selected 107 books for the use of Library.
25.	25-9-97 (Delhi)	6	The Committee selected 97 books for the use of Library.
26.	1-10-97	6	The Committee selected 13 books for the use of Library.
27.	7-10-97	6	The Committee selected 11 books for the use of Library.
28.	14-10-97	6	(i) The Committee selected 17 books for the use of Library. (ii) The Committee decided to undertake a study tour to the States of Karnataka, Kerla and Tamilnadu w.e.f. 6th December, 1997.
29.	22-10-97	5	The Committee passed a condolence resolution on the sad demise of former M.P. and M.L.A. Chaudhri Hardwari Lal And thereafter the meeting of the Committee was adjourned without transacted any business as a mark of respect to the departed Leader.
30.	28-10-97	6	The Committee selected 13 books for the use of Library.
31.	5-11-97	6	(i) The Committee selected 7 books for the use of Library. (ii) The Committee decided to undertake its study tour to the States of Kerala.

1	2	3	4
			Karnataka and Tamilnadu w.e.f. 13th December, 1997 instead of 6th December, 97 as decided earlier.
32.	12-11-97	5	The Committee selected 12 books for the use of Library.
33.	19-11-97	6	The Committee selected 14 books for the use of Library.
34.	26-11-97	6	(i) The Committee selected 8 books for the use of Library. (ii) The Committee decided to postpone its study tour to the States of Karnataka, Kerala and Tamilnadu which was to commence from 13th December, 1997.
35.	2-12-97	6	The Committee selected 6 books for the use of Library.
36.	9-12-97	6	(i) The paper in respect of study tour of Committee, received from the Secretary, Kerala Legislature was placed before the Committee which noted its contents. (ii) The Committee selected 3 books for the use of Library.
37.	16-12-97	6	The Committee confirmed the proceedings of the meetings held on 30-7-97, 5-8-97, 13-8-97, 27-8-97, 3-9-97, 10-9-97 and 16-9-97.
38.	23-12-97	6	The Committee selected 3 books for the use of Library.
39.	30-12-97	5	The Committee selected 3 books for the use of Library.
40.	6-1-98	5	The Committee selected 3 books for the use of Library.
41.	14-1-98	6	The Committee selected 7 books for the use of Library.
42.	28-1-98	5	The Committee selected 4 books for the use of Library.

1	2	3	4
43.	3-2-98	5	The Committee selected 4 books for the use of Library.
44.	10-2-98	5	The Committee confirmed the proceedings for dated 24-9-97, 22-10-97, 28-10-97, 5-11-97, 12-11-97, 19-11-97 and 26-11-97.
45.	17-2-98	5	The Committee passed a condolence resolution on the sad demise of former Haryana Vidhan Sabha Speaker Sh. Ishwar Singh and thereafter the meeting of the Committee was adjourned without transacted any business as a mark of respect to the departed Leader.
46.	24-2-98	5	The Committee selected 4 books for the use of Library.
47.	4-3-98	6	The Committee selected 5 books for the use of Library.
48.	11-3-98	6	The Committee selected 4 books for the use of Library.
49.	17-3-98	5	The Committee selected 13 books for the use of Library.
50.	24-3-98	5	The Committee selected 3 books for the use of Library.
51.	31-3-98	6	The Committee confirmed the proceedings of the meetings held on dated 2-12-97, 9-12-97, 16-12-97, 23-12-97, 30-12-97, 14-1-98, 28-1-98, 3-2-98, 10-2-98, 17-2-98, 24-2-98 and 17-3-98.

COMMITTEE ON PETITIONS

1. (i) The Committee on Petitions for the 4th (July) Session, 1997 of Ninth Vidhan Sabha was nominated for the 4th Session in the month of July, 1997 by the Hon. Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 26th July, 1997.

(ii) Shri Faqir Chand Aggarwal, Deputy Sepaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the Members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-Officio Chairman
2.	*Shri Harsh Kumar, M.L.A.	Member
3.	*Shri Sat Narain Lather, M.L.A.	Member
4.	*Shri Jagbir Singh Malik, M.L.A.	Member
5.	Ch. Azad Mohammed, M.L.A.	Member

**S/Shri Harsh Kumar, Sat Narain Lather and Jagbir Singh, MLAs have resigned from membership of the Committee on Petitions on their appointment as Minister and State Minister w.e.f. 3rd September, 1997.*

(iv) Meeting held and business transacted.

The Committee held one meeting. The names of the Member and number of meetings attended by each one are given below :-

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	—
2.	Shri Harsh Kumar, M.L.A.	1
3.	Shri Sat Narain Lather, M.L.A.	—
4.	Shri Jagbir Singh Malik, M.L.A.	1
5.	Ch. Azad Mohammed, M.L.A.	1

The details showing the dates of the Meetings held, the number of Members present and the business transacted at each meetings are given below :-

Sr. No.	Date of Meeting(s)	Number of Members present	Business transacted
1	2	3	4
1.	8-4-97	3	The meeting was adjourned for not transacting the Business as the Committee postponed the tour programme.

(v) Proceedings

A record of the proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

2. (i) The Committee consisting of five Members of the Vidhan Sabha was nominated for the 5th (January) Session of the Ninth Vidhan Sabha held in the month of January, 1998 by the Hon. Speaker under Rule 286(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 16th January, 1998.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the Members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-Officio Chairman
2.	Shri Narpender Singh, M.L.A.	Member
3.	Shri Somvir Singh, M.L.A.	Member
4.	Shri Anand Kumar Sharma, M.L.A.	Member
5.	Shri Siri Krishan Hooda, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 21st July, 1998.

3. (i) The Committee consisting of five Members of the Vidhan Sabha was nominated for the 6th (July) Session of the Ninth Vidhan Sabha held in the month of July, 1998 by the Hon. Speaker under Rule.303 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 16th July, 1998.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-Officio Chairperson of the Committee.

(iii) The names of the Members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-Officio Chairperson
2.	Shri Narpender Singh, M.L.A.	Member
3.	Shri Somvir Singh, M.L.A.	Member
4.	Shri Anand Kumar Sharma, M.L.A.	Member
5.	Shri Siri Krishan Hooda, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 31st March, 1998.

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 6th June, 1996 vide Notification No. HVS-LA-76/96/37, dated the 6th June, 1996.

The Committee held 25 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of Member		Number of meetings attended
1.	Shri Chhattar Singh Chauhan, Speaker	Ex-Officio Chairman	17
*2.	Shri Jaswant Singh, M.L.A. (Bawal)	Member	-
3.	Shri Birender Singh, M.L.A.	Member	20
4.	Shri Akram Khan, M.L.A.	Member	06
5.	Shri Ramji Lal, M.L.A.	Member	25
6.	Shri Siri Krishan Hooda, M.L.A.	Member	25
7.	Shri Kailash Chand, M.L.A.	Member	21
**8.	Shri Narender Singh, M.L.A.	Member	14
***9.	Smt. Kanta, M.L.A.	Member	05

Meetings at places other than Chandigarh

The Rules Committee held one meeting at Shimla which is included in the total number of 25 meetings.

Business Transacted

The Rules Committee examined all the rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Presentation of Report

The Report of the Rules Committee containing its recommendations regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under Rule 234 *ibid*, was laid on the Table of the House on the 19th January, 1998, and the recommendations were deemed to have been approved by the House vide Rule 234 (3) *ibid*.

Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**Shri Jaswant Singh, M.L.A. (Bawal) resigned from the membership of the Committee w.e.f. 14th January, 1997 on his appointment as Minister of State, Haryana.*

***Shri Narender Singh, M.L.A. ceased to be a member of the Committee consequent upon the declaration of his election as void by the Hon'ble Punjab and Haryana High Court dated 11th July, 1997. However the Supreme Court has stayed the order of the High Court vide order dated the 8th September, 1997.*

****Smt. Kanta, M.L.A. was nominated as special invitee of the Committee by the Speaker w.e.f. 17th October, 1996 vide Notification No. HVS-LA-76/96/48, dated the 17th October, 1996 and was also nominated by the Speaker as a Member of the Committee w.e.f. 27th January, 1997 vide Notification No. HVS-LA-76/96/80 dated the 27th January, 1997. Smt. Kanta, M.L.A. resigned from the membership of the Committee w.e.f. 3rd September, 1997 on her appointment as Minister of State, Haryana.*

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was constituted on 25th February, 1997, continued to function upto 13th July, 1997 when a new Committee was nominated by the Hon'ble Speaker on the 14th July, 1997 and was notified vide Notification No. HVS-LA-40/97/126, dated 14th July, 1997.

The Committee which was constituted on 14th July, 1997 held one meeting i.e. on 21st July, 1997. The name of the Members of the Committee, Special Invitee and the meetings attended by each Member/Special Invitee are given below :-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Chhattar Singh Chauhan, Speaker	1
2.	Shri Bansi Lal, Chief Minister	1
3.	Shri Karan Singh Dalal, Parliamentary Affairs Minister	1
4.	Shri Ram Bilas Sharma, Education Minister	1
5.	Shri Balwant Singh Maina, M.L.A.	Nil
6.	Shri Birender Singh, M.L.A.	1
Special Invitee		
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	1

Report Present

The Following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from the 21st July to 23rd July, 1997 i.e. Obituary References, Papers to be laid on the Table of the House, Presentation of Excess Demands Over Grants and Appropriations for the year 1992-93, Discussion and Voting on the Excess Demands over Grants and Appropriations for the year 1992-93, Official Resolution, Government Bills and Legislative Business.	21st July, 1997

The Committee which was constituted on the 14th July, 1997, continued to function upto 8-1-1998 when a new Committee was nominated by the Hon'ble Speaker on the 9th January, 1998 and was notified vide notification No. HVS-LA-40/98/3, dated the 12th January, 1998.

The Committee which was constituted on 9th January, 1998 held one meeting i.e on 19th January, 1998. The name of the members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below :-

Sr. No.	Name of Member	Number of meeting(s) attended
1.	Shri Chhattar Singh Chauhan, Speaker	1
2.	Shri Bansi Lal, Chief Minister	1
3.	Shri Attar Singh Saini, Minister of State for Parliamentary Affairs	1
4.	Shri Ram Bilas Sharma, Education Minister	1
5.	Shri Om Parkash Chautala, M.L.A. Opposition Leader	Nil
6.	Shri Bhajan Lal, M.L.A.	Nil
Special Invitees		
1.	Shri Mani Ram Godara, Home Minister	1
2.	Shri Faqir Chand Aggarwal, Deputy Speaker	1

Report Present

The following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from the 19th January, to 23rd January, 1998 i.e. Obituary References, Papers to be laid re-laid on the Table of the House, Presentation of Report of the Rules Committee, presentation of two preliminary Reports of the Committee of Privileges and extension of time for presentation of the final Reports thereon, Presentation of Supplementary Estimates for the year 1997-98 and the Report of the Estimates Committee thereon. Presentation of Vote-on-Account 1998-99 (for four months i.e. April, May, June and July, 1998). Discussion and Voting on demands for grants on the Supplementary Estimates for the year 1997-98. Discussion and Voting on Vote-	19th January, 1998

on-Account 1998-99 (for four months i.e. April, May, June and July, 1998) and reply by the Finance Minister, Presentation of Assembly Committee Reports, Legislative Business, Appropriation Bill in respect of Supplementary Estimates for the year 1997-98, Appropriation Bill in respect of Vote-on-Account 1998-99 (for four months i.e. April, May, June and July, 1998) and Official Resolution.
